[Shri Nambiar]

whereby the circus industry will be at a disadvantage because it will be deprived of the service of children; I should not be attacked in that way. Mr. Manoharan said that this industry cannot have all its glamour, etc. if small children are not there to do feats. If what they are doing is illegal, as per what the hon. Deputy Minister says, that illegality must be stopped. If by doing so the industry is going to be affected adversely, Government should come to the rescue of that industry and to help them. I could suggest how Government could help them, just as, by exempting them from the operation of entertainment tax, by giving them other facilities. My purpose was never to do any harm to the industry and I made it clear. It is an industry which is built by the private sector and poor people had to suffer untold hardship to build an industry of that type and our circus industry is second to none, in any part of the world. That is a great achievement and this industry must flourish. Therefore, whatever lacuna is there, it may be removed so that these employees are protected.

The hon. Deputy Minister said that where compensation was not paid he would go through those cases brought to his notice and we shall certainly bring to his notice. But any lapses by way of time may be condoned by him.

Shri R. K. Malviya: The hon. Member has to apply to the Commissioner direct.

Shri Nambiar: We will represent these cases to the Labour Commissioner concerned. But there is the time factor. No circus employee knew that he was having the benefit of all the labour laws. Even I could not find out whether they would come under the provisions of these Acts. That difficulty should be removed and the employees should be helped. I am however satisfied with the reply given. But there is this difficulty. Certain lacuna still remains in the labour legislation and the hon. Deputy Minister should bear with me if I press the Bill for a voice vote. I shall certainly bring the cases to his notice and shall offer my fullest co-operation in this respect.

Mr. Deputy-Speaker: The question is:

> "That the Bill to protect the Circus employees by bringing them under the operation of the Industrial Disputes Act, 1947 and the Workmen's Compensation Act, 1923, etc. be taken into consideration."

The motion was negatived.

15.28 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

(*Amendment of sections* 3 *and* 5) *by* Shri Raghunath Singh

Mr. Deputy-Speaker: I have to inform the House that the following communication dated the 23rd April, 1964 addressed to the Secretary, Lok Sabha has been received today from Shri Satya Narayan Sinha, Minister of Parliamentary Affairs:

> "Having been informed of the subject matter of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 introduced by Shri Raghunath Singh in Lok Sabha, the President has been pleased to recommend under Article 117(3) of the Constitution, the consideration of the said Bill."

> "I am to inform you that it is not proposed to advise the President to recommend the moving of amendments Nos. I and No. 4 sponsored by Shri C. H. Mohd. Koya and Shri M. K. Kumaran and Shri Kashi Ram Gupta to

amend the Salaries and Allowances of Members of Parliament (Amendment) Bill by Shri Raghu-Nath Singh. This may kindly be brought to the notice of the Speaker, for in the absence of President's recommendation the amendments cannot be moved under Article 117(1) of the Constitution.

It may also be brought to the notice of the Speaker that the proposed amendments attract the Provisions of Article 110(1)(a) of the Constitution as well as Article 274 of the Constitution."

Shri Kashi Ram Gupta (Alwar): I have sought the Prisident's permission for my amendments. I think it has been received.

Mr. Deputy-Speaker: It has not been received.

Shri Raghunath Singh (Varanasi): Sir, I beg to move . . . (*Interruptions*).

Shri Priya Gupta (Katihar): The poor Central Government employees are asking for allowances. . .

Shri S. M. Banerjee (Kanpur): Sir, on a point of order. This Bill cannot be moved.

Rule 69(1) says:

"A Bill involving expenditure shall be accompanied by a financial memorandum which shall invite particular attention to the clauses involving expenditure and shall also give an estimate of the recurring and non-recurring expenditure involved in case the Bill is passed into law."

My submission is only this. The financial memorandum is attached and it says:

"The provisions of the Bill if enacted would involve an additional expenditure of approximately Rs. 13, 50,000 in Daily Allowance and approximately Rs, 9,00,000 on account of increase in salary. It is difficult to assess expenditure on account of the provision of intermediate air journeys; it is, however, likely that an expenditure of about Rs. 10,00,000 may have to be incurred on this account."

My submission is that the rule clearly provides that the financial memorandum shall invite particular attention to the clauses. Since the clauses have not been mentioned here. I feel that this requires amendment by Members, or, the Bill cannot be moved unless as the clauses are mentioned in the financial memorandum.

The second point is this. As announced by you, the sanction of the President has been obtained only on the 23rd April, 1964, if I heard him aright. It means that the sanction of the President was not obtained at the introduction of the Bill. It is an after thought. I would like to know who is responsible for not getting the sanction in time. For these two reasons I feel that the Bill should not be allowed to be moved.

Mr. Deputy-Speaker: The financial memorandum has been given in the Bill. The clauses have also been given. I think the provisions of the rule have been complied with. So far as the other point is concerned, it requires sanction only to the consideration stage. Now, we are at the consideration stage, and the President's sanction has been obtained. There is no point of order.

Shri S. M. Banerjee: You have correctly mentioned it but you have not read the other part which says:

"Provided that where a clause in a Bill involving expenditure is not printed in thick type or in italics. . ."

I have relied on rule 69(1) and *not* on rule 69(2).

Mr. Deputy-Speaker: The relevant clauses are also in thick type. The rules have been fully complied with. I have given my ruling.

Shri S. M. Banerjee: More time may be given.

Mr. Deputy-Speaker: That is a different matter.

Shri Raghunath Singh: I beg to move*:

> "That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration."

उपाध्यक्ष महोदय, मैं इस विधेयक को उपस्थित करते हुए सदन को सूचित करना चाहता हूं कि हमारी भारतीय संसद् में हमें जो एलाउन्स ग्रौर वेतन मिलता है वह दुनिया की किसी भी ग्रन्य संसद् से कम है। इस से कम दुनिया की किसी संसद् में नहीं मिलता। मैं ग्राप को दो चार उदाहरण इस के देना चाहता हूं। पहले मैं कामन वैल्थ देशों को लेता हूं। कनाडा में संसद् के सदस्यों को प्रति मास २०८० रुपया मिलता है। ((*Interruptions*).) सीलोन में ६७५ रुपया प्रति मास, न्यूजीलेंड में ६०० रुपया प्रति मास स मारीशस में जो कि एक छोटा सा देश है, केवल ३० मील लम्बा है, उस की पलियामेंट के मेम्बरों को प्रति मास १०० रुपया मिलता है, यू० के० में हाउस ग्राफ कामन्स के सदस्यों को केवल सेलेरी में १६४४ रुपया प्रति मास मिलता है।

ग्रब ग्राप ग्ररब देशों को देखें। ईजिप्ट में संसद् के सदस्यों के प्रति मास ५५० रुपया मिलता है, ईराक में ६६० रुपया प्रति मास मिलता है।

15.34 hrs.

[DR. SAROJINI MAHISHI *in the Chair*]

ग्राप यूरोप के छोटे छोटे देशों को लें। मैं उनके कुछ उदाहरण ग्राप के सामने रखना चाहता हूं। बेलजियम में संसद् के सदस्यों को ११०० रुपया प्रति मास मिलता है, चैकोस्लोवाकिया में ११४६ रुपया चार ग्राना प्रतिमास मिलता है।

श्री प्रिय गुप्त : बेलजियम में मजदूर को कितना मिलता है, क्या वहां कोई भूखा रहता है ?

श्री बागड़ी : (हिसार) : यहां किसान भूखा मरता है ग्रौर ग्राप ग्रपनी सेलरी बढ़वाना चाहते हैं।

श्री रघुनाथ सिंह : ग्रगर ऐसा है तो ग्राप चार सौ रुपया क्यों लेते हैं, साढ़े सात ग्राना रोज लीजिये। (*Interruptions*). ग्रमरीका में हाउस ग्राफ रिप्रेजेंटटिव्स के सदस्यों को ५००० रुपया प्रति मास मिलता है ग्ररजें-टाइना में १५०० रुपया प्रति मास मिलता है ग्रौर ब्राजील में करीब ३००० प्रति मास मिलता है।

इस के ग्रलावा जो हिन्दुस्तान में ग्रसेम्ब-लीज हैं उन का मैं ग्राप को उदाहरण देना चाहता हूं। हम लोग कुछ ग्रसेम्बलियों के सदस्यों से भी कम तनखाह ग्रौर एलाऊंस पाते हैं। ग्राप देखें कि ग्रासाम में ४०० रु० प्रति मास मिलता है ग्रौर २१ रुपया प्रति दिन डेली एलाऊंस, पंजाब में ३०० रुपया प्रति मास ग्रौर २५ रुपया डेली एलाउंस उत्तर प्रदेश में ३०० रुपया प्रति मास ग्रौर फ्री बंगला या ७५ रुपया हाउस रेंट ग्रौर १५ रुपया डेली एलाउंस, वैस्ट बंगाल मे हाल ही में लेजिस्लेशन पास हुग्रा है, जिसके ग्रनुसार वहां ग्रसेम्बली के सदस्यों को ३०० रुपया प्रति मास ग्रौर

*Moved with the recommendation of the President.

१७ रुपया डेली एलाउंस मिलता है, जम्मू काश्मीर में ३०० रुपया प्रति मास और १५ रुपया डेली अलाउंस। (*Interruptions.*)

श्री राधेलाल व्यास (उज्जैन) : इस तरह अगर बीच बीच में ऐतराज किये जायेंगे तो कैसे काम चलेगा।

Shri Koya (Kozhikode): I rise to a point of order.

सभापति महोदय : आप सुन लीजिये बाद में आपको भी बोलने का मौका मिलेगा।

श्री रामेश्वरानन्द (करनाल) : जब यह बोलेंगे तब क्या आप औरों को रोक सकेंगे ?

Maharajkumar Vijaya Ananda (Visakhapatnam): On a point of order. Those who are not inclined to accept this need not draw it. (*Interruption*).

श्री रघुनाथ सिंह : इसके अलावा आस्ट्रेलिया में एक सदस्य को पार्लियामेंट में एक कमरा मिलता है, एक स्टेनो टाइपिस्ट मिलता है, एक पी० ए० मिलता है और ऊपर से आने जाने का खर्च मिलता है।

मलाया में, जो कि एक बहुत छोटा सा देश है, कनवेंएंस के लिए एक कार मिलती है एक पी०ए० मिलता है, एक स्टेनो मिलता है और साथ ही साथ उनकी तनखाह हम से ज्यादा है।

अब मैं आप को यह बताना चाहता हूं कि आखिरकार हम लोग क्यों चाहते हैं कि हमारा वेतन और भत्ता बढ़ाया जाये। मैं इस पालियामेंट का बहुत दिनों से मेम्बर हूं। मेरा अपना अनुभव है कि मुझे तीन महीने से एक पैसा नहीं मिलता। हाउस रेंट, कांट्रीब्यूटरी हेल्थ स्कीम का चन्दा, इनकम टैक्स और बिजली आदि का पैसा काटने के बाद जो बचता है उसमें यहां रहना बड़ा मुश्किल है। और दूसरे हमारी सबसे बड़ी दिक्कत यह है कि हमे दो एसटेबलिशमैंट रखने पड़ते हैं। आप राज्यों को लें या यू० के०, बेलजियम या फ्रांस जैसे देशों को लें, जो कि छोटे मुल्क हैं वहां आदमी देश के किसी कोने से पालियामेंट मे तीन या चार घंटे मे पहुंच सकता है। लेकिन केरल के आदमी को यहां आने में तीन दिन लगते हैं, बनारस से आने में एक दिन लगता है, असम से आने में चार दिन लगते हैं, नागालैंड से आने में पांच दिन लगते हैं। और हम लोगों के यहां, जो कि लोक सभा के सदस्य हैं, कांस्टीट्यूएंसी के भी दो चार आदमी रोज आते रहते हैं। कम से कम मेरा बंगला तो हमेशा भरा रहता है। इस वास्ते आप देखें कि इस थोड़े से एलाउंस में और इस थोड़ी सी तनख्वाह में ईमानदारी के साथ सच्चाई के साथ न तो हम काम कर सकते हैं अगर हम पालियामेंट में ठीक से काम करना चाहें और हम अपना समय देना चाहें अपनी कांस्टीटुएंसी में और यहां भी तो हम को अपने वेतन और डी० ए० को जरूर बढ़ाना चाहिए। इन शब्दों के साथ मैं इस संशोधन बिल को उपस्थित करता हूं और मैं आशा करता हूं कि माननीय सदस्य किसी भावना के कारण प्रेरित होकर सका विरोध नही करेंगे बल्कि सच्चाई का मुकाबला करेंगे सच्चाई यह है कि इतनी छोटी तनख्वाह से हमारा काम नहीं चल सकता है। हमारी तनख्वाह है क्या ? हम लोग एम० ए० बी० ए० पास करके यहां आये हैं, हम में से डाक्टर्स हैं वकील हैं और अगर हम से यह अपेक्षा की जाती है कि हम बारहों महीने अपने उत्तरदायित्व को ठीक से निबाहें और अपना पूरा समय पालियामेंटरी काम के लिए दें तो यह मौजूदा ४०० रुपये की तनख्वाह जोकि आज एक मामूली कर्मचारी को मिलती है, वह नाकाफ़ी है। इस के अलावा हम लोगों को अपनी कांस्टीटुएंसीज में भी वर्क करना पड़ता है और हम को एलेक्शन लड़ना पड़ता है और एलेक्शन लड़ने के वास्ते भी हमें रुपया चाहिए (इंटरप्शंस)

एक माननीय सदस्य : नौकरी कर लीजिये।

श्री रघुनाथ सिंह : माननीय सदस्य नौकरी करने के लिए कहते हैं लेकिन नौकरी के लिए हम लोग ओवरएज हो गये हैं और हम को नौकरी कहीं मिल नहीं सकती है।

एक माननीय सदस्य : तो साधू बन जाइये।

श्री रघुनाथ सिंह : ठीक है साधू बन सकते हैं और कुछ नहीं हो सकता है। मैं और अधिक न कह कर इस विधेयक को सदन के सम्मुख उपस्थित करता हूं और आशा करता हूं कि सदन इसे पास करेगा।

Mr. Chairman: Motion moved:

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration."

There are two amendments. The first amendment by Shri Ram Sewak Yadav and Swami Rameshwaranand is ruled out as frivolous. I will read the amendment:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 15th March, 1967."

So, it is ruled out as frivolous.

Is Mr. Banerjee moving the second amendment?

Shri S. M. Banerjee: Yes. I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 10th August, 1964".

श्री प्रिय गुप्त : इस "फिवलस" शब्द का हिन्दी मे क्या मतलब होता है ?

श्री रामसेवक यादव (बाराबंकी) सभापति महोदया आपने अभी जो निर्णय दिया है उस के बारे मे मैं . . . .

Mr. Chairman: It is quite obvious. He cannot challenge the ruling. मेम्बर लोगों से मेरी प्रार्थना है कि बीच में इस तरह से वे रनिंग कमेंटरी न चलायें। क्योंकि इस तरह से मुख्य वक्ता की बात समझना मुश्किल होती है। जब उन्हें समय मिले तो वे अवश्य इस बारे में जो भी उन्हें कहना हो कहें।

श्री रामसेवक यादव : मेरा एक व्यवस्था का प्रश्न है . . . .

Mr. Chairman: The ruling of the Chair cannot be challenged.

Shri S. M. Banerjee: Before the discussion started, I gave a motion that as many Members want to speak, the time may be extended. That motion should be placed before the House and the time should be extended by an hour.

Mr. Chairman: If there are more Members who want to speak, we shall consider at the right time.

Shri S. M. Banerjee: You may just ascertain how many Members want to speak.

Mr. Chairman: It is not necessary at this stage. At the proper stage, of course, the motion may be moved and put to the House. (*Interruptions*). I learn that at 2.30 Mr. Banerjee himself moved that particular motion that this particular report be adopted.

Some Hon. Members: Shame!

Mr. Chairman: If more members want to speak, the motion may be moved at the proper time and put to the House.

Shri Daji (Indore): I want to make a solemn appeal to the House. We are discussing this Bill about our own salaries and allowances. Let us discuss it in a good atmosphere. Let it not go out in the country that we were shouting at each other and entering into frivolous arguments. If there cannot be decorum during this

discussion we shall be holding ourselves up to ridicule. We shall hear each other patiently, argue without imputing motives and come to a conclusion. Why should there be excitement?

Mr. Chairman: That is the opinion of the whole House. Shri Vidyalankar.

श्री अ० ना० विद्यालंकार: (होशियारपुर) : सभापति महोदया, जहां तक इस बिल के सपोर्ट का ताल्लुक़ है मैं इस से सहमत हूं और जो कुछ मेरे दोस्त श्री रघुनाथ सिंह ने कहा है, जिन हालात का उन्होंने जिक्र किया है, उन तमाम चीज़ों को मैं स्वीकार करता हूं । लेकिन मैं समझता हूं कि जिस वक्त हम इस बिल के ऊपर विचार कर रहे हैं और इसे पास करने जा रहे हैं, उस समय हमें देश के हालात को और जो आम लोगों की इस वक्त भावना है, साइकोलिजी है, उसका भी ख़याल रखना चाहिए । यह उस समय और भी आवश्यक हो जाता है जबकि हम मेम्बर्स खुद ही एक क़ानून को पास करने वाले हैं, और खुद ही बेनीफिशिएरीज भी हैं, हम स्वयं ही उस कानून से फायदा उठाने वाले हैं, वहां हमे इस बात पर ज़रा ज्यादा ध्यानपूर्वक ख़याल करना चाहिए कि कोई चीज जोकि हम कर रहे हैं उसका जनता पर प्रभाव कैसा पड़ता है । जब तक जनता के ऊपर पड़ने वाले प्रभाव का हम पूरी तरह से अंदाजा न लगा लें तब तक मैं समझता हूं कि हमे जल्दी में कोई इस तरह की चीज पास नहीं करनी चाहिए । इसलिए मैं समझता हूं कि बावजूद इस बात के कि जो कुछ मेरे दोस्त श्री रघुनाथ सिंह ने कहा, जो कुछ मेम्बरों के हालात हैं जिनसे कि मैं भी बखूबी वाकिफ़ हूं कि यहां पर मेम्बर्स को करीब करीब सारे साल काम करना पड़ता है अगर वह अपने काम और जिम्मेदारी के साथ इंसाफ़ करना चाहें, मैं जानता हूं कि अधिकतर मेम्बर्स इस सदन् के ऐसे हैं जोकि बहुत अमीर नहीं हैं और उन को काफ़ी मुश्किल होती है जबकि उन्हें अपनी कांस्टीटुएंसी मे भी जाना हो और यहां का भी खर्चा उन्हें चलाना हो, दो जगह अपना इस्टैबलिशमेंट चलायें, लेकिन इन तमाम चीज़ों के बावजूद मैं समझता हूं कि हमे जनता की भावनाओं का ख़याल करते हुए और यह समझते हुए कि हमारे देश मे बहुत अधिक लाखों की संख्या मे जनता ऐसी है जोकि बहुत ही बुरी हालत में गुजारा करती है, खासतौर पर आजकल के महंगाई के ज़माने में, इसलिए ऐसा महसूस करता हूं, कि उस बिल की स्प्रिट के साथ सहमत होते हुए भी, मैं ऐसा समझता हूं कि हमे इस तरह का बिल अभी पास नहीं करना चाहिए । हमे इस बात की जिम्मेदारी लेनी चाहिए कि जब तक हम उन शिकायतों को जोकि मोटी मोटी शिकायतें जनता की हैं, ख़ास कर बढ़ती हुई महंगाई की और हमारी वैल्थ के अनइक्वैल डिस्ट्रिब्यूशन की, यह जो जनता की मोटी मोटी शिकायतें हैं जब तक यह सदन् उन शिकायतों को रफ़ा न कर ले तब तक हमे इस तरह का फ़ायदा उठाने की कोशिश नहीं करनी चाहिए । मैं मानता हूं कि यह फ़ायदा लेना ठीक है लेकिन मैं समझता हूं कि जो जनता के लीडर हों, जनता के प्रतिनिधि हों, उन्हें यदि तकलीफ़ उठाने का मौक़ा आये तो उसे उठाने के लिए सबसे आगे होना चाहिए और जब फ़ायदा उठाना हो तो सबके बाद मे उन्हें फ़ायदा उठाना चाहिए। इस दृष्टि से मैं समझता हूं कि अभी मौका नहीं है कि इस तरह के बिल को पास किया जाये । हमे इस वक्त इस बिल को पेंडिंग रखना चाहिए और इस को अभी पास नहीं करना चाहिए ।

Shri Daji: Madam, this Bill has been moved and supported by Shri Raghunath Singh. I feel a little awkward to ask why, if this was the intention of the Government, if this was the intention of the party in power, this Bill was not brought forward as an official Bill. Why should the Government evade the issue? Why should the Government not face the country and bring this as an official Bill? Why was it so

[Shri Daji]

manoeuvred and brought here as a non-official Bill with the full support, not only full support but extra-vociferous support, of the party in power as we are witnessing today? Such support we have not even seen for some of the most public policies of the Prime Minister. Even during the debate on such policies this vociferous support has not been coming forth in this House. *(Interruption)*. Have they no patience, Madam, to hear one who speaks so soberly?

Shrimati Yashoda Reddy (Kurnool): Madam, I rise to a point of order. I object to the hon. Member saying that this has been brought by the back-door. Even when this was moved in the meeting of the Executive, the Prime Minister opposed it. If at all it will be accepted, it will not be because the Government brought it by the back-door but because the hon. Members here wanted it.

Mr. Chairman: Order, order. There is no point of order. The hon. Member may resume her seat.

Shri Daji: I had pleaded, Madam, that the Bill should be considered more dispassionately. It should be considered in a more cool atmosphere. Let us discuss it in a dignified way. Let us not hurl motives at each other. Let us not hurl words at each other. That will not do any credit to the House, to the dignity of the House.

The hon. Mover has mentioned certain reasons in his Statement of Objects and Reasons. No one will dispute the reasons that he has given. No one will dispute that we have to maintain more than one establishment. No one will dispute that the prices have risen. In fact, the rising prices have been one of the major issues on which we of the Opposition have always arraigned the Government. We do not say that the prices have not risen. We do not also deny that in the countries which he has listed the Members of Parliament get more. But I would like to put one pertinent question. If in Australia, New Zealand or England the Members of Parliament get more salary and allowances, I would like to know what is the national income of those countries and what is the *per capita* income of the people in those countries whom we are comparing with a poor country like India. Sometime back we had a discussion here and Dr. Lohia said that the average income here was three annas whereas the Minister said that it was seven annas. I would only remind the House of that discussion.

An Hon. Member: What is your salary here?

Shri Daji: I am coming to that. When you are considering the question of an increase in salary to be given to Members of Parliament, please do not forget the background that more than 60 per cent of our people are living, according to the Government's own figures, on a mere seven annas. It is in this background, it is from this poor country, it is from these starving and semi-starving people, it is from these over-taxed people whose backs have broken by the burden of additional taxation which is continuing and mounting year after year, that we are demanding more salaries for ourselves.

Madam, may I beg of this House to ponder for one more minute and think on this point. Is it not a fact that we, Members on both the sides, have failed to impose upon the Government a policy to stop the rise in prices. We, Members on both the sides, have failed to impose upon the Government a policy to stop the tax burden. We, Members on both the sides, have failed to impose upon the Government a policy of justice to its own employees.

Only in the beginning of this session to lakhs of government employees the dearness allowance was raised by

Rs. 2—*mia ko ex our bibi ko ek*. Now for ourselves we want Rs. 10 more per day and Rs. 100 more per month. Have we any moral ground to ask for it, even to move this Bill much less to pass it. Shall we be having any moral ground to face the people of our constituency, to face the employees there, to face the chaprasi of the collector or the patwari in our own district or constituency? We in our wisdom want for ourselves Rs. 10 more per day whereas we are not able to give them even Rs. 10 per month more.

Madam, this Bill cannot be considered by drawing a parallel with the salaries and amenities that members of Parliament and legislatures in other countries get. If a Bill had been brought giving more working amenities to Members of Parliament, amenities in connection with our work in our constituencies, we could have supported it. For example, there is the question of telephone charges. Each Member of Parliament may be given free telephone service in our constituency. Even free postal service can be given to us.

Shri Raghunath Singh: It will not cost money?

Shri Daji: Even if it costs money, it will be for the discharge of our work for which we are elected here.

Shrimati Renu Chakravartty (Barrackpore): It will not be for putting in your bank.

Shri Daji: Supposing we want to write to the Minister representing the grievances of the people of our constituency, why should we affix stamps worth 15 naye paise? If such facilities are given, it will really help us in our work in our constituencies from which we have been elected. Then it would have been a different matter. But to ask for an increase in daily allowance from Rs. 21 to Rs. 31 and an increase in salary from Rs. 400 to Rs. 500 would be not only unjustifiable but also immoral and unconscionable in the conditions of abject poverty that prevails in our country today.

Madam, we all know the big battle that the working class of Bombay and Ahmedabad raged over the question of correction of the cost of living index. Even the cost of living index for the common people worked out by our Government is not correct. The Government is unable to work out even the correct cost of living index. There is fraud in the working out of this index, so that the dearness allowance may not be increased. There is a big conspiracy between the employers and Government which is itself a big employer employing lakhs of employees in the railways, postal department and in the civil service. Even according to the Pay Commission there is an increase of ten points in the cost of living index. Yet we have not given the required increase in dearness allowance to the government employees.

Therefore, if you consider the whole situation in the country, the impact of poverty, the failure to hold the price line, to lessen the tax burden and other things, I think this Bill ought not to have been brought. We are not opposing it in the spirit of opposition.

Madam, I am pained at the amendment moved by my hon. friend, Shri More, saying that those who do not want to take more should take less. If you pass this amendment, apart from this being discriminatory, I would only say, please do not try to mock at the principle of opposition. If you want to be so devoid of any consideration, if you are bent upon being devoid of any consideration of decency and you pass this Bill and this amendment, nothing can be a more monumental shame than this that the majority can impose on the minority. We are not going to be bludgeoned by such mocking amendments. Let the House remember that we are not opposing it for opposition sake. We are opposing it from the principle of

[Shri Daji]

opposition taken by my hon. friend Shri Vidyalankar with whom we fully agree. We agree that this should be considered dispassionately and that it should be postponed to a better day when we can give two square meals to every Indian.

We have no right to take more. As Shri Vidyalankar says, being the representatives of the people, we must be the first to suffer and the last to reap the benefit. As the captain of the ship we must be the first to face all the dangers and sufferings. We must set an example, an ideal. Particularly during this emergency, Madam, this will be treated as a mockery of the emergency and the determination to which this Parliament is pledged.

श्री स० मो० बनर्जी : सभानेत्री महोदया, मैं चाहता हूं कि यह बिल सर्क्युलेशन मे भेजा जाये . . .

Shri S. S. More (Poona): Let there be some time limit for speeches.

Mr. Chairman: There is.

An Hon. Member: Only five minutes.

Shri S. M. Banerjee: In that case, the time may be extended. It should be not less than ten minutes.

Mr. Chairman: I will ring the bell at the end of the time. Then the hon. Member should conclude . . . (*Interruptions*). Order, order. I have called Shri S. M. Banerjee. I hope other hon. Members will give him a patient hearing.

श्री रामसेवक यादव (बाराबंकी) : कांग्रेस के सभी लोग चाहते हैं कि वेतन बढ़ जायें। उनको बोलना तो है नहीं इस वास्ते जो माननीय सदस्य इसका विरोध करना चाहते हैं उनको कम से कम दस मिनट दिये जायें। अगर ऐसा नहीं होता है तो वे अपनी पूरी बात आपके सामने रख नहीं पायेंगे ।

श्री कपूर सिंह (लुधियाना) : दस मिनट मे क्या कहना है। जो बात कहनी है वह पांच मिनट मे ही कही जा सकती है।

श्री स० मो० बनर्जी : मेरा एमेंडमेंट है :

"That the Bill be circulated for the purpose of eliciting public opinion thereon by the 10th August, 1964."

इस एमेंडमेंट को रख कर मैंने यह कोशिश नहीं की है कि १९६५ तक या १९६६ तक इसको पोस्टपोन कर दिया जाये। मैंने केवल यही चाहा है कि इसको अगर जनमत जानने के लिए प्रसारित किया जाये और दस अगस्त १९६४ तक यह बिल फिर इस सदन में वापिस आ जाये तो हमारे मित्र जो इधर बैठे हैं और वे भी जो उधर बैठे हैं, उनको मालूम हो जायेगा कि आखिर आम जनता हमारे बारे मे क्या सोचती है।

एक माननीय सदस्य : खूब सोच रही है।

श्री स० मो० बनर्जी : बाहर जो छोटे छोटे बच्चे भी हमारे बारे मे सोचते हैं, उसको देख कर हमें ताज्जुब होता है। मैं कोई कटाक्ष करने की गर्ज़ से यह बात नहीं कह रहा हूं और न ही किसी प्रकार का कोई आरोप लगा रहा हूं। लेकिन बच्चों को कहते हुए हम सुनते हैं कि संसद् सदस्य की परिभाषा क्या है। छोटा बच्चा कहता है कि चार सौ रुपये माहवार, २१ रुपये रोज़, हां, नां की नौकरी, राज भवन में भोज . . .

श्री रघुनाथ सिंह : आप छोड़ दीजिये।

श्री स० मो० बनर्जी : आप इत्मीनान रखिये, पांच बजे से पहले ही आप को यह मिलने जा रहा है, क्यों आप तब चिल्ला रहे हैं ?

मैं इस सदन के तमाम मित्रों के सामने एक चीज़ बड़ी ही संजीदगी के साथ रखना

चाहता हूं । हममें से हर एक को अपने दिल पर हाथ रख कर यह सोचना चाहिये और यह देखना चाहिये कि लोक सभा के लिये चने जाने से पहले हमारी आमदनी क्या थी ? मैं ढाई सौ रुपये का क्लर्क था, एक अपर डिविजन क्लर्क था । सिर्फ ढाई सौ रुपये माहवार मुझे मिलता था । मैं एक चीज . . . (इंटरप्शंज)

Shri Daji: Mr. Chairman I am constrained to remark that there is too much of noise. If the hon. Member is not given a patient hearing, the noise will be met by double noise. So, I request the Minister to control the Congress benches. Otherwise that noise will be met by double noise from our side.

Mr. Chairman: I request hon. Members from all sides to give him a patient hearing.

Shri Ram Sewak Yadav: Why all sides? Because the Congress Members are so impatient, they are making so much noise.

Mr. Chairman: That is why I request all other hon. Members to sit down and keep quiet.

श्री स० मो० बनर्जी : आखिर आज हम इस बिल का विरोध क्यों करना चाहते हैं, इसको आप सुने । एक बात अभी इसी सदन में हमारे मित्र दाजी जी ने कही है । हमारे नन्दा जी ने साफ तरीके से एलान करके कहा था कि यह बात सच है कि २७ करोड़ लोगों की आमदनी यहां सिर्फ सात आने रोज है । मैं आप के सामने . . .

श्री विभूति मिश्र (मोतिहारी) : बनर्जी साहब का लास्ट इलैक्शन में कितना खर्च हुआ और जो खर्चा हुआ, वह पैसा कहां से आया, इसको वह बतायें ।

श्री प० ना० कयाल (जयनगर) : चाइना से आया ।

16.00 hrs.

Shri S. M. Banerjee: I am strong enough to manage this crowd. I know that this is an assembly of those people who have won the elections cause of the mercy of Birlas and similar people.

Shri Sonavane (Pandharpur): Sir, on a point of order. The hon. Member has just now said that he is prepared to face this crowd.

Shri Raghunath Singh: He said "touts".

Shri Sonavane (Pandharpur): No, he said "crowd". Is it in keeping with the dignity of the Members of this House?

श्री बागड़ी : क्राउड ही कहना ठीक है । जो क्राउड करता है वह आप कर रहे हैं ।

श्री स० मो० बनर्जी : मैं अपने मित्र श्री विभूति मिश्र की बहुत इज्जत करता हूं । अगर तमाम राजनीतिक पार्टियां और इंडीपैंडेंट मेम्बर आपस में तय कर ले कि चुनाव किस तरह से लड़ना है, पैसा कहां से . . . .

श्री विभूति मिश्र : मैं तीन चुनाव लड़ कर आया हूं । आप देख लें कि मैंने कितना खर्चा किया है और कहां से मेरे पास रुपया आया है ।

श्री रामसेवक यादव : आप झूठ बोलते हैं ।

श्री विभूति मिश्र : मैं चैलेंज करता हूं । १९५२ के इलैक्शन को देख लें, उसके बाद के इलैक्शंज को देख लें कि किन कैपिटलिस्ट्स से कितना पैसा मुझे मिला है । मैं चैलेंज करता हूं ।

श्री रामसेवक यादव : बिड़ला से चुनाव लड़ने के लिए पैसा ले कर आप लोग यहां बैठे हैं ।

श्री विभूति मिश्र : इन्होंने कहा है कि मैं झूठ बोलता हूं । मैं इनको चैलेंज करता हूं कि वह अपने इस आरोप को साबित करें ।

श्री राम सेवक यादव : पूछिये अपने नेता से कि किस के पैसे से चुन कर आते हैं।

श्री रामेश्वरानन्द (करनाल) : जिस विषय पर विचार विमर्श चल रहा है, वह बहुत गम्भीर है। आप बीच में क्यों टोकते हैं? जो माननीय सदस्य पक्ष में या जो विपक्ष में बोलते हैं, उन सब की बातें आपको शान्ति से सुननी चाहियें। देश के विभिन्न भागों से माननीय सदस्य चुन कर यहां आये हैं और इस तरह का प्रदर्शन करना उनको शोभा नहीं देता है। सारी बातें समाचारपत्रों में जाती हैं और पता नहीं कहां कहां जाती हैं। आपको शान्ति से बोलना चाहिये और शान्ति से सुनना चाहिये। जो युक्तियां हम दें, शान्ति से दें। विशेषतः जो सत्ता प्राप्त पार्टी है, उसको तो बहुत ही शान्ति से काम लेना चाहिये, उस को तो गम्भीरता का परिचय देना चाहिये।

सभापति महोदय : भाषण करने के लिये आप को समय नहीं दिया गया है। आप बैठिये।

श्री रामसेवक यादव : सरकारी दल तो विशेष तौर से अपने खिलाफ कोई बात सुन नहीं सकता है।

श्री स० मो० बनर्जी : मेरे मित्र श्री विभूति मिश्र जी का इलैक्शन में अगर एक पैसा खर्च नहीं हुआ . . . .

श्री रामसेवक यादव : नोट खर्च हुए हैं, पैसा खर्च नहीं हुआ है।

श्री स० मो० बनर्जी : जिस तरीके से वह किसानों के जले हुए दिल की पुकार की यहां तर्जुमानी करते हैं, उसको देखते हुए मैं विश्वासपूर्वक कह सकता हूं . .

Shri S. S. More: Is he speaking on the Bill or on himself.

Shri S. M. Banerjee: Please try to follow something, Shri More. You are older to me.

Mr. Chairman: The time at his disposal is very short. He should conclude soon.

Shri S. M. Banerjee: My time was taken up mostly by interruptions.

Mr. Chairman: The interruptions are also counted against his time.

Shri Daji: That should not be done. If that is done, I will see to it that not a single member of the Government benches is able to speak. Then, what will be the result? Therefore, I am requesting the Chair to keep order so that the Member may be able to speak without interruptions.

श्री स० मो० बनर्जी : ऐसा मैंटल इम्बैलेंस नहीं होना चाहिये। सौ डेढ़ सौ रुपये माहवार अगर बढ़ रहे हैं तो क्या बात है।

जो देश की हालत है उसको आप देखें। हमारे रघुनाथ सिंह जी ने आस्ट्रेलिया की बात, न्यूज़ीलैंड की बात तथा दूसरे देशों की बात कही है। उनका अपनी कांस्टिट्युएंसी से काफी सम्पर्क है, इसको मैं मानता हूं। अभी परसों बनारस में आम हड़ताल थी और बाज़ार बन्द थे। यह क्यों हुई, इस को क्या आप जानते हैं? राइज़िंग प्राइसिस के खिलाफ यह हुई। न्यूज़ीलैंड की खबर तो उन्होंने रखी लेकिन बनारस की खबर बतलाने में उन्होंने भूल कर दी। रोज़ बढ़ी हुई प्राइसिस के बारे में अखबारों में खबरें आ रही हैं।

आज मैं अखबार पढ़ रहा था। स्टेट्समैन मेरे सामने था। उसके पहले वर्क पर ही यह चीज़ आई है :

"Appalling poverty in rural areas. Debts exceed 3,000 crores Rural households in India are saddled with debts exceeding Rs. 3,000 crores. This rather depressing disclosure is made by the latest Reserve Bank survey of rural indebtedness."

An Hon. Member: We have read it.

श्री स० मो० बनर्जी : हम आखिर कुछ आदर्श ले कर यहां आए हैं । यह ठीक है कि हमारा खर्च अधिक है । लेकिन उसके साथ साथ यह भी ठीक है कि हम हिन्दुस्तान के केवल उन ४०–५० लाख या एक करोड़ लोगों में से हैं जो कि सुखी हैं, जिन को दो वक्त का खाना मिल जाता है या जो अपने बाल बच्चों को पाल सकते हैं । लेकिन मैं इस सदन का ध्यान उन २७ करोड़ या २८ करोड़ लोगों की निस्बत आकर्षित करना चाहता हूं जिनको केवल साढ़े सात आने रोज की आमदनी है । आज जब चीनी, आक्रमण हमारे देश में है, हमारी मातायें, बहने और भाई, बुजुर्ग लुट कर, पिटते हुए कटते हुए, मुश्किल से एक फटी साड़ी ले कर, हमारे देश में आ रहे हैं, और उनको बसाने के लिये रुपया ढूंढ़ा जा रहा है, ऐसे मौके पर अगर हम कहें कि हमारी तन्ख्वाह बढ़ाई जाय, तो यह क्या उनकी भुखमरी और उनके लुटे हुए सुहाग के साथ एक जबर्दस्त मजाक नहीं होगा । श्री विद्यालंकार ने कहा है कि फिलहाल इस बिल को न पास किया जाय, मैंने भी यह कहा है कि १० अगस्त, १९६४ तक इस सम्बन्ध में जनमत संग्रह किया जाय । मैं यह नहीं कहना चाहता कि आप इस बिल को पास न करें, लेकिन फिर भी इस पर एक जनमत संग्रह किया जाय, जनता की राय भी इसके सम्बन्ध में पूछी जाए, ताकि ऐसा न हो कि पार्लियामेंट के मेम्बरों, लोक सभा के सदस्यों के, जो कि इस स्थान पर प्रजातान्त्रिक उसूलों के रखवाले हैं, बारे में एक मजाक हो इस देश में, ऐसे वक्त में जब कि करोड़ों रुपये के टैक्सेज, लोगों की हड्डियों में जोंक की तरह चिपट कर हम ले रहे हैं और लोग खून का आखिरी कतरा टैक्स की शक्ल में दे रहे हैं ।

मैं निवेदन करना चाहता हूं कि मैं यह नहीं कहना चाहता कि जो कुछ प्रस्तावक महोदय ने इस बिल में कहा है उसमें उन का इरादा गलत है । इरादा ठीक हो सकता है । अगर उन्होंने अपने टेलिफोन के बिल दिखाये तो मैं भी निवेदन करना चाहता हूं कि छः या आठ महीने के बिल हमारे भी देख लिये जायें । यहां आने से पहले हम लोगों को भी आखिर २०० या २५० रु० महीने तन्ख्वाह मिला करती थी । अब आज ६०० या ७०० रु० मासिक मिलने के पश्चात् भी, गुजारा नहीं । हमारे देश के २७ करोड़ लोग भूखे रहें, नंगे रहें साढ़ेसात आने रोज पर गुजारा करें, हमारी माताओं और बहनों के सुहाग लुटवा कर आने के बाद भी, उनको किसी भी हालत में खाना न मिले, उनको कैम्प्स में रहना पड़े, सरकारी कर्मचारियों का मंहगाई भत्ता २ रु० बढ़े, ५ रु० बढ़े, २७ करोड़ लोग साढ़े सात आने रोज में गुजारा करें, ३००० करोड़ रु० हमारे यहां रूरल एनडेटेडनेस हो, किसानों के आशियाने जलते हों, उनकी बस्तियों में आग लगती हों, उनके बालबच्चे भूख के शिकार होते हों, फिर भी अगर हम कहें कि हमारी तन्ख्वाह बढ़ाई जाय, तो मैं कहूंगा कि हम लोग लोक सभा के सदस्य हैं, हम लोग इस देश के नीरों नहीं

16-13 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

हैं । वी कैननाट फिल्ड व्हेन एनटायर कंट्री इज इन फ्लेम्स । मैं निवेदन करूंगा, मैं संसद सदस्यों से हाथ जोड़ कर निवेदन करना चाहता हूं कि वे आज अपने दिल पर हाथ रख कर सोचें, उसके बाद इस बिल को लायें ।

केवल इतना ही नहीं कि यह बिल लाया गया है, अमेंडमेंट लाया गया है, श्री बारूपाल ने सोचा कि कहीं ऐसा न हो कि इसको प्रास्पेक्टिवली दिया जाय, कुछ एरियर्स भी मिलने चाहिये । उन्होंने कहा कि १० फरवरी, १९६४ से यह वेतन और भत्ता मिलना चाहिये ताकि जब घर जायें तो कुछ एरियर्स भी दिखा दें । मैं दिक्कतों को समझता हूं लेकिन विरोध इसलिये करता हूं कि जब तक देश में हम

[श्री स० मो० बनर्जी]

रोटी रोजी का सहारा न दे सकें, चीजों के दाम न घटा सकें, तब तक यह चीज नहीं पास होनी चाहिये। इसको विदड्रा कर लिया जाय ।

श्री प० न० कयाल : आप के पाकेट में दो कलमें हैं और हाथ में घड़ी है ।

श्री स० मो० बनर्जी : मेरे हाथ में घड़ी जरूर है, मेरे घर में फाउन्टेनपेन है । घड़ी से मैं देखता हूं कि कौन सा वक्त ऐसा है जिस में आप भ्रष्टाचार करते हैं और कलम से उसे लिखता हूं इस लिये मेरे पास घड़ी और कलम दोनों हैं ।

श्री रामसेवक यादव : उपाध्यक्ष महोदय, प्रस्तुत विधेयक असामयिक, अशोभनीय और मौजूदा परिस्थितियों में अनुपयुक्त है । श्री रघुनाथ सिंह ने जब विधेयक पेश किया तो तर्क दिये कि संसद सदस्यों का काम नहीं चलता । अच्छा होता कि इसके पहले कि श्री रघुनाथ सिंह लोक सभा के या संसद सदस्यों का वेतन ४०० रु० मासिक और २१ रु० दैनिक भत्ता के सम्बन्ध में कहते कि उसमें काम नहीं चलता कम से कम उन सरकारी कर्मचारियों की ओर देखते चाहे वे प्रदेश के हों या केन्द्र के हो, जिन का वेतन २ रुपया से लेकर ५ रु० तक बढ़ा और इस देश के २७ करोड़ लोगों की तरफ उनका ध्यान गया होता जिनकी एक दिन की आमदनी ३ आना है । मगर हम यहां पर अपनी उत्सुकता में यहां तक बढ़ गए कि इसी लोक सभा की चारदीवारी के अन्दर काम करने वाले छोटे छोटे कर्मचारियों, बाबुओं और यहां तक कि हमारे बेचारे मार्शल की जो स्थिति है उसकी तरफ भी ध्यान नहीं दे सके । अगर वे इस पर भी कुछ विचार करते तो भी मेरी समझ में आता, लेकिन इधर ध्यान नहीं दिया गया ।

यह भी कहा गया कि महंगाई बढ़ी हुई है। लेकिन महंगाई का मुकाबला करने के लिये तृतीय श्रेणी और चतुर्थ श्रेणी के कर्मचारियों का वेतन अथवा भत्ता २ और ५ रु० बढ़े और संसद् सदस्य का रोज का भत्ता १० रु० और वेतन १०० रु० बढ़े, जरा इन स्थितियों की हम तुलना करें। कहा जाता है कि हमको तन्ख्वाह बढ़ाने की इसलिये आवश्यकता पड़ती है कि महंगाई के समय में दो जगह हमारा रख रखाव है, एक तो यहां पर और एक घर पर, जरूरी है कि भत्ता में १० रु० रोज की और वेतन में १०० रु० मासिक की वृद्धि हो, कुछ हवा में उड़ने का भी मौका मिले । मैं निवेदन करूंगा कि धरती पर चलिये, जमीन से ताल्लुक रखिये, हवा में न उड़िये । हिन्दुस्तान गरीब है । फिर जब हम इस प्रश्न पर विचार करें तो बड़े सरकारी अफसरों के वेतन, भत्ते और सुविधा, उसके साथ साथ मंत्रियों के वेतन भत्ते और सुविधा उसके साथ साथ जो आप की लोक सभा है, राज्य सभा है, उसके सदस्यों के वेतन, भत्ते और सुविधा की तुलना में तीसरे, चतुर्थ श्रेणियों के कर्मचारियों के वेतन, भत्ते और सुविधा, जो लोग तीन आने रोज में जिन्दगी बसर करते हैं उनकी सारी परिस्थितियों को देखें । इसको देखने के बाद विचार करें कि क्या जो वेतन, भत्ते और सुविधायें उन लोगों को मिल रही हैं, उस परिस्थिति में यह उपयुक्त होगा कि हम अपने वेतन, भत्ते और सुविधायें बढ़ायें । अगर इन सारी परिस्थितियों पर गौर किया जायेगा तो मैं निवेदन करूंगा कि हमको यह मान कर चलना पड़ेगा कि जब तक इस देश के अन्दर ३ आने रोज की आमदनी वाले लोगों की आमदनी हम ८ आ०, १० आ०, १२ आ० या १ रु० रोज नहीं करते तब तक हम संसद् सदस्यों को कोई अधिकार नहीं है कि अपने वेतन, भत्ते और सुविधाओं में कोई बढ़ोतरी करें ।

श्री क० न० तिवारी (बगहा) : ३ आ० रोज वाली बात गलत है ।

श्री रामसेवक यादव : अगर ७ आने वाली बात ही को सही मान लिया जाये जो कि तिवारी जी कहते हैं या उनके मंत्री कहते हैं,तब भी ७ आ० रहते हुए भी यह उपयुक्त नहीं। जो ३ आ० और ७ आ० की बहस चलाते हैं उन के तर्क को मान लिया जाये तब भी यह चीज चलती नहीं।

मैं निवेदन करूं कि सुविधाओं के बारे में डा० राम मनोहर लोहिया ने साफ साफ कहा और उसके बारे में कुछ गलतफहमी भी हो गई कि वह सुविधा तो लेना चाहते हैं लेकिन वेतन और भत्ते में वृद्धि नहीं चाहते। जहां तक सुविधाओं का मतलब है, मैं कहना चाहूंगा कि संसद् सदस्य जो काम करते हैं उस में कम से कम उन को एक एक सहायक मिले तो उस सहायक के जरिये उन की कार्यकुलता बढ़ेगी और कुछ लोगों को काम मिलेगा। अगर इस तरह की सुविधा संसद् सदस्यों को दो जाती है तो वह उन की वैयक्तिक सुविधा नहीं होगी, उन के लिये तन्ख्वाह को सुविधा नहीं होगी।

श्री रघुनाथ सिंह ने यह भी कहा कि हम लोगों के चुनावों में पैसे ज्यादा खर्च होंगे, हम बिकेंगे और यह कि इधर राज्य सभा और विधान परिषद् के चुनावों में भ्रष्टाचार आया, विधान सभाओं के सदस्य बिके पैसे के सहारे। मैं निवेदन करूं कि अगर पैसे से बिकने से बचना चाहते हैं, अगर आप देश से भ्रष्टाचार का उन्मूलन चाहते हैं, तो वैसा आप १० रु० रोज भत्ता और १०० रु० मासिक वेतन तथा सुविधाओं को बढ़ा कर नहीं कर सकते क्योंकि तमाम भ्रष्टाचार है बिड़ला और टाटा की बदौलत। अगर सदाचार और ईमानदारी की बात आप केवल १० रु० रोज और १०० मासिक बढ़ा कर करना चाहते हैं तो आप धोखे में हैं। इस तरह से आप का उद्देश्य प्राप्त नहीं हो सकता है। इसलिये आप इस तर्क को मत दें।

कहा जाता है कि हम लोग विरोध के लिये विरोध करते हैं। मान लीजिये कि यह विरोध विरोध के लिये होता है तो आप उसे असली विरोध मान लीजिये और मत पास कीजिये इस कानून को। जब कभी कोई गैरसरकारी विधेयक इस तरह का प्रस्तावित हुआ तो हमेशा सत्तारूढ़ दल की तरफ से वापस ले लिया गया। मैं उम्मीद करूंगा कि श्री रघुनाथ सिंह इस पुरानी परम्परा को कायम रखेंगे और इसे वापस लेंगे।

मौजूदा परिस्थिति में जब कि संकट कालीन समय चल रहा हो, चन्दा मांगा जा रहा हो, एक एक पैसे का कर बढ़ाया जा रहा हो, लोग भूख से तड़प रहे हों, महंगाई से पीड़ित और त्रस्त हों, अगर आप इस प्रस्ताव को पास करेंगे तो दुनिया क्या कहेगी और देश क्या कहेगा।

यहां पर विदेशों के बड़े आंकड़े पेश किये गये, लेकिन वहां की राष्ट्रीय आमदनी, आस्ट्रेलिया, कैनाडा की राष्ट्रीय आमदनी क्या है। हिन्दुस्तान में एक व्यक्ति की आमदनी क्या है। उन देशों मे एक व्यक्ति की और औसत आमदनी क्या है और यहां क्या है? अच्छा होता यदि श्री रघुनाथ सिंह अमरीका, कनाडा, आस्ट्रेलिया आदि के प्रति व्यक्ति की आमदनी के आंकड़े रखते और हिन्दुस्तान के भी प्रतिव्यक्ति की आमदनी के आंकड़े रखते। उससे पता चलता कि उनके तर्क में कहां खामी है। यह जो दलीलें उन्होंने दी हैं यह तो कुतर्क हुआ।

जो बात श्री बनर्जी ने कही है वह मैं भी दुहरा देना चाहता हूं। हम अगर संसद् सदस्य बने हैं तो स्वेच्छा से बने हैं, हम सेवा की भावना से सदस्य बने हैं। इसलिये यह कहना उचित नहीं कि हमको बाजार में क्या मिल सकता था। मैं तो देखता हूं कि हम में से बहुत से एसे सदस्य भी हैं जिनको बाजार में ढाई सौ रुपया तक नहीं मिलेगा। तो आर्थिक दृष्टि से अपनी कीमत आंकना उचित नहीं है।

[श्री रामसेवक यादव]

मैं निवेदन करूंगा कि जब हम लोग कहते हैं कि देश में आमदनी में एक और दस का अनुपात हो, किसी की आमदनी सौ रुपए से कम न हो और किसी की १००० रुपए से ज्यादा न हो तो उसका समर्थन नहीं किया जाता । हम जब कहते हैं कि तनख्वाहों पर रोक लगायी जाए, बैंकों का राष्ट्रीयकरण किया जाए, चीजों के दाम बांधे जाएं, तो उस पर ध्यान नहीं दिया जाता। याद रखिए इस विधेयक को पास करके आप उस लक्ष्य के पास नहीं जा रहे हैं । इसलिए मैं मौजूदा विधेयक का घोर विरोध करता हूं और मैं निवेदन करना चाहूंगा कि जब हम महंगाई नहीं रोक सके, गरीबों को रोटी नहीं दे सके और १५ साल में भी समाजवाद नहीं ला सके, ऐसी स्थिति में यह काला कानून लाकर अगर हम अपनी सुविधाएं बढ़ाएंगे, तो हिन्दुस्तान की जनता हम को कोसेगी और बुरा कहेगी, और हमारे लिए यह कलंक और शर्म की बात होगी कि हम अपनी सुविधाओं को बढ़ाएं ।

आज देश के बहुत लोग परेशान हो रहे हैं । आज गांधी जी की आत्मा सरकार को कोस रही होगी । यहां कहा जा रहा है कि अगर सदस्यों को ज्यादा वेतन और भत्ता मिलेगा तो भ्रष्टाचार कम होगा । लेकिन हम देखते हैं कि मन्त्रियों को तो ज्यादा वेतन मिलता है, मुफ्त बंगला मिलता है, मुफ्त बिजली मिलती है, कार का एडवांस मिलता है, लेकिन फिर भी कितने मन्त्री हैं जो स्टाफ कार का उपयोग नहीं करते । तो कहां खत्म हुआ भ्रष्टाचार । वह तो चल रहा है ।

लोग टाटा और बिड़ला की बात कहते हैं । मैं मानता हूं कि मिश्र जी ने अपने चुनाव में एक पैसा खर्च न किया होगा लेकिन मैं कहता हूं कि इस सरकार का कोई मन्त्री या सत्तारूढ़ दल कोई भी प्रभावशाली सदस्य ऐसा नहीं है जो किसी पंजीपति की जेब में न हो ।

श्री रामेश्वरानन्द : मेरे समय का क्या हुआ ?

Shri Surendranath Dwivedy (Kendrapara): I have looked at the names of the sponsors of the Bill, and I quite realise the importance of the measure that we are discussing here. I find amongst the names of the sponsors of the Bill not only the name of the Secretary of the Congress Party, but also the names of the General Members of the Communist Party and the DMK and some independents. That means that Members have given some thought to the problem and I belive that probably before this measure was introduced in the House, there must have been some informal discussion. I do not quite know.

Shri Raghunath Singh: My hon. friend is quite right.

Shri Surendranath Dwivedy: So far as the principle of the Bill is concerned, I do not think that there is anything to object to, because Parliament has accepted the principle of a salary and an allowance to Members of Parliament. What is proposed to be done under this Bill is to increase the salary and allowance. The question is whether that is justifiable under the circumstances.

I am afraid that the approach given to this Bill is quite a wrong approach altogether. After all, why do you want an increase? I do not deny that so far as the requirements of MPs are concerned for the proper discharge of their duties, whatever is available to them is not adequate. There is no denying this fact which is the practical real fact we are facing in the day-to-day discharge of our duties. But does that mean that we should increase our remuneration in terms of money? I fail to understand this attitude and approach. As Shri Raghunath Singh himself has

said, even in the Assam Assembly they get the same allowance and salary as MPs get. His own argument is based on the fact that because we happen to be MPs who have to maintain two establishments, whereas in the States they do not have to do that, therefore, there is necessity for increase. And it will be connected with the higher cost of living.

What is the standard of living for MPs? If that was decided, I would agree that that minimum should be available to MPs. If by increasing it by Rs. 100 we are achieving that purpose, there will be no objection. But even if you give Rs. 500 in terms of money, I know there are families for whom it will be impossible even to maintain two establishments. That is no solution to the problem. We have to strike a balance between our requirements for discharging our duty and the situation prevailing in the country. We are likely to be misunderstood. There has been a consistent and persistent demand from many sections of the people that because the cost of living has increased their DA and salary should also be increased, but it has not been possible for reasons best known for Government to concede that demand. Therefore, what is necessary and what we really want is that we should strike a balance. We require some assistance. Facilities should be increased. It is not that facilities in terms of money should be made available to MPs. I support the proposal regarding travel facilities. We live at a great distance from here. I have no objection to that proposal embodied in the Bill that Members coming from beyond 750 kilometres should have that concession. I have to spend six days in train if I want to go to my constituency. If I have to pass two or three days in my constituency during session, I have to be away for about 8 or ten days. That means I will get only two days for any work to be done in any area or place in India. Therefore, these travel facilities are necessary. In the original Act, as Shri Satya Narayan Sinha will remember, all sections of the House welcomed the introduction of railway pass because that would afford facilities for Members to go all over the country, meet people and do their duty. That is a thing one can understand. So far as telephone is concerned or even housing is concerned, we should consider it from that point of view, not in terms of money.

Therefore, I say that the whole approach to the question is wrong. Remember we are deciding for ourselves. The Government has been very careful; although they support this measure, they have not come forward with a Bill. They are throwing the entire responsibility on Members of this House. It is not only a question of the Congress Party. Every Member of the House will be answerable to the public outside, to justify the reason why they have at this moment thought it proper to increase their salary and DA.

Therefore, I would request the Mover that if it is possible, if all friends agree, let him drop this Bill. Let us discuss it. I am not very particular about the financial commitment involved. That is not the question to be discussed. The whole question is: what is necessary for MPs to discharge their duties as MPs? Let us discuss that along with the Minister also, and I think he will get the unanimous support of this House if a Bill is brought forward after such discussion.

I do not want that a controversy of this kind should arise and that it should appear to the outside world as if some Members do not want it, and that by a majority it is being pushed through. It would not add to our dignity or that of the House.

Even Shri Ram Sewak Yadav, who opposed it at the introduction stage itself, says that there should be an Assistant available to each Member

[Shri Surendranath Dwivedy]

to discharge his duty. If you get an Assistant, his salary may be Rs. 150 or Rs. 200, while here it is only Rs. 100 more. So, I say there is no opposition so far as the principles are concerned, but in what shape it should be available is the question before the House. I think it should receive earnest consideration, and so I would request Shri Raghunath Singh to withdraw this Bill.

Mr. Deputy-Speaker: Swami Rameshwaranand.

Shri S. S. More: May I make a slight intervention?

श्री रामेश्वरानन्द : ओ३म् ईशावास्यमिदं सर्वं यत्किंचय जगत्याम् जगत्, तेन त्यक्तेन भुंजीथा मागृध कस्यस्विद्धनं ।

उपाध्यक्ष महोदय, इस मन्त्र में सर्व-साधारण के लिए यह विधान है कि हमारा जीवन तप और त्यागमय होना चाहिए । विशेषतया जो राज्य-कर्मचारी और मन्त्री आदि हैं, उनके विषय में वेद ने बिल्कुल स्पष्ट कहा है, "ब्रह्मचर्येन तपसा राजाराष्ट्रं विरक्षति।" (*Interruption*) उपाध्यक्ष महोदय, अगर ये लोग बोलना चाहते हैं, तो मैं बैठ जाता हूं ।

श्री बागड़ी (हिसार) : उपाध्यक्ष महोदय, आप इनको रोकें तो सही । अगर ये ऐसा करते रहेंगे, तो फिर इन को कौन बोलने देगा ?

श्री रामेश्वरानन्द : मैं किसी के भाषण के बीच में बोला नहीं हूं । मैं चाहता हूं कि माननीय सदस्य मेरी बात भी सुन लें । अगर इन की यही सभ्यता है, तो मैं क्या कह सकता हूं ?

मैं कह रहा था कि वेद ने जहां सब को त्याग और तप का जीवन व्यतीत करने के लिए कहा है, वहां राज्य-कर्मचारियों, मन्त्रियों और राजा के लिए यह कहा है कि वे ब्रह्मचर्य और तप के द्वारा राज्य की रक्षा करें । यह वेद का विधान है ।

जिन व्यक्तियों के हाथ में शासन-सत्ता है, उन को बड़ा त्यागी और तपस्वी होना चाहिए । "यद्यदा चरति श्रेष्ठः तदतदेव इतरोजनः" अर्थात् बड़े आदमी जो मार्ग अपनाते हैं, यही मार्ग छोटे अपनाते हैं । हम सब पार्लियामेंट के मेम्बर हैं, संसद् के सदस्य हैं । संसद्-सदस्य हो जाने के पश्चात् कुछ शेष नहीं रह जाता है—आगे मन्त्री या प्रधान मन्त्री बनना ही शेष रह जाता है । यदि संसद् के सदस्य त्याग और तप से काम करेंगे, तो सारे देश की जनता पर उसका प्रभाव पड़ेगा । उन देशों को छोड़ दीजिए, जिनके उदाहरण यहां पर दिये गये हैं । हमारा देश तो ऋषियों-महर्षियों का देश है, त्यागियों और तपस्वियों का देश है । इसलिए इस देश में हम लोगों को त्याग और तप की भावना से काम करना पड़ेगा ।

पूज्य महात्मा गांधी कहा करते थे कि हमारा कोई मन्त्री पांच सौ रुपये से ज्यादा वेतन नहीं लेगा । क्या हम महात्मा जी की इस वचन को मान रहे हैं ? क्या हम को उनके वचनों की तरफ़ ध्यान नहीं देना चाहिए ? एक तरफ़ तो हम महात्मा गांधी के नाम का ढंढोरा पीटते हैं और दूसरी तरफ़ उनके बात की ओर ध्यान नहीं देते हैं, हमारे लिए यह कितनी शोभा की बात है, इसके बारे में में मैं कुछ नहीं कहना चाहता हूं ।

एक माननीय सदस्य : महात्मा जी ने मेम्बरों के बारे में क्या कहा है ?

श्री रामेश्वरानन्द : उन्होंने मंत्रियों के बारे में कहा है । मेम्बरों के बारे में महात्मा जी ने कुछ नहीं कहा है ।

संसद्-सदस्यों की वेतन-वृद्धि का प्रश्न नहीं है, क्योंकि हम सब जनता से चुन कर आये हैं। वेतन उस का होता है, जो कि राज्य का नौकर होता है और उस को काम दिया जाता है। क्या पार्लियामेंट के मेम्बर का कोई काम भी है ? अगर पार्लियामेंट के मेम्बरों को वेतन दिया जाय, तो वे जनता के प्रतिनिधि नहीं हो सकते। अगर वे जनता के प्रतिनिधि हैं, तो वे वेतन की बात नहीं कर सकते।

अगर वे वेतन लेना चाहते हैं, तो वे राज्य का कोई भी काम सम्भाल लें और उस पद पर काम करने वाले को जो वेतन मिलता है, वही वेतन उन को भी दे दिया जाय। इस में मुझे कोई आपत्ति नहीं है। एक तरफ तो हमारे माननीय सदस्य अपने आप को जनता के प्रतिनिधि कहते हैं और कहते हैं कि हम प्रजातन्त्र को मानते हैं, और दूसरी तरफ वे वेतन की बात करते हैं। चौकीदार से ले कर बड़े बड़े अधिकारियों तक कितनी मेहनत करते हैं, तब वेतन पाते हैं। हमारे लिये वेतन का प्रश्न नहीं होना चाहिये। जितने दिन हम यहां पर काम करें, उतने दिनों के लिये हमारे भोजन और निवास आदि के लिये प्रबन्ध किया जाना चाहिये।

मैं कहना चाहता हूं कि यदि इस रूप में वेतन बढ़ाया गया, तो इस का परिणाम यह निकलेगा कि सरकार को टैक्स लगाने पड़ेंगे। आखिर लाखों करोड़ों रुपये कहां से आयेंगे ? राज्य की आय तो बढ़ती नहीं है। अगर राज्य की आय बढ़ जाती है, तब तो संसद्-सदस्यों की आय भी बढ़नी चाहिये, इस में मुझे कोई आपत्ति नहीं है। परन्तु राज्य की आय बढ़ती नहीं है और हमारे माननीय सदस्य अपने वेतन बढ़ाने की बात करते हैं। वेतन बढ़ाने का परिणाम यह होगा कि सरकार को टैक्स लगाने पड़ेंगे और उस से मंहगाई और बढ़ेगी और ग़रीब लोग और पिसेंगे।

जहां तक चुनावों का सम्बन्ध है, यह ठीक है कि माननीय सदस्यों को चुनाव के लिये ख़र्च करना पड़ता होगा। किन्तु जो व्यक्ति इतना व्यय कर के यहां आते हैं और यहां आ कर वेतन वृद्धि की बातें करते हैं, क्या ऐसे लोग ईमानदारी से काम करेंगे ? ऐसे लोगों को यहां आने की क्या आवश्यकता है ? ऐसे लोगों को चुनाव में नहीं खड़े होना चाहिये।

आज हमारे देश की यह स्थिति है कि वह भूखों मर रहा है। आज पूर्वी बंगाल से लोग उजड़ कर यहां आ रहे हैं। सरकार पंजाब के लोगों को बसा नहीं सकी है। एक तरफ उस ने सुनारों को बेकार कर दिया है और दूसरी तरफ वह व्यापारियों को बेकार करने जा रही है। आज देश में चारों तरफ हाहाकार मचा हुआ है। ऐसी अवस्था में हम लोगों के लिये अपने वेतन बढ़ाने का यत्न करना उचित नहीं कहा जा सकता है।

इस सम्बन्ध में मुझे कहा जाता है कि मैं साधु हूं, इस लिये ऐसे विचार प्रकट कर रहा हूं। क्या हमारे माननीय सदस्यों के सामने दीवार खड़ी हुई है कि वे साधु नहीं बन सकते हैं ? वे भी साधु हो जायें। वे पचास वर्ष के उपरान्त भी गृहस्थाश्रम में क्यों रह रहे हैं। उन को अब तप और त्याग का जीवन बिताना चाहिये। पचास वष के पश्चात् भी संतान पैदा कर के वे सरकार के लिये क्यो सिरदर्द पैदा कर रहे हैं ? पहले ही देश की जन-संख्या में वृद्धि होती जा रही है और महंगाई बढ़ रही है। वे संतान बढ़ा कर क्यों देश का दीवाला निकाल रहे हैं ? राज्य के जो कर्मचारी रात-दिन काम करते हैं, उन के वेतन में वृद्धि होनी चाहिये और माननीय सदस्यों को सब से पहले अपने वेतन में वृद्धि करने का यत्न नहीं करना चाहिये।

मैं इस विधेयक का घोर विरोध करता हूं और मैं चाहता हूं कि यह बिल किसी भी प्रकार से नहीं पास किया जाना चाहिये।

[श्री रामेश्वरानन्द]

जिस जनता से हम लोग चुन कर आये हैं, यह बिल उस की राय जानने के लिये भेज दिया जाये। अगर जनता कहती है कि संसद्-सदस्य भूखे मर रहे हैं, तो जरूर उन के वेतन में वृद्धि कर दी जाये।

Mr. Deputy-Speaker: Shri Satya Narayan Sinha.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir . . .

श्री बागड़ी : उपाध्यक्ष महोदय, हम ने भी बोलना है।

Shri Priya Gupta: Sir, I want to say a few words . . (*Interruptions*).

Mr. Deputy-Speaker: There is no time now.

Shri S. N. Chaturvedi: Sir, time should be extended.

Shri Raghunath Singh: No, Sir; we oppose this move.

Shri S. M. Banerjee: Time should be extended.

Mr. Deputy-Speaker: By how much?

Shri S. M. Banerjee: By one hour. I beg to move:

"That the time allotted for the discussion of this Bill be extended by one hour.'

श्री रामसेवक यादव : मैं प्रस्ताव करता हूं कि समय बढ़ा दिया जाय।

Mr. Deputy-Speaker: Is it the pleasure of the House that time should be extended by one hour?

Some Hon. Members: Yes,.

Some Hon. Members: No.

Mr. Deputy-Speaker: Hon. Members want a division on this?

The question is:

"That the time allotted for the discussion of this Bill be extended by one hour."

16:43 hrs.

[MR. SPEAKER *in the Chair*]

The Lok Sabha divided.

Division No. 26] **AYES** **[16.43 hrs.**

Bagri, Shri
Banerjee, Shri S. M.
Barua, Shri Hem
Chaturvedi, Shri S. N.
Daji, Shri
Dwivedi, Shri Surendranath
Gupta, Shri Kashi Ram
Gupta, Shri Priya
Jyotishi, Shri J. P.
Mandal, Shri B. N.
Mukerjee, Shri H. N.
Nair, Shri Vasudevan
Pattnayak, Shri Kishen
Raghavan, Shri A. V.
Ramabadran, Shri
Singh, Shri Y. D.
Yadav, Shri Ram Sewak

NOES

Akkamma Devi, Shrimati
Alva, Shri A. S.
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Barkataki, Shrimati Renuka
Barman, Shri P. C.
Barupal, Shri P. L.
Basappa, Shri
Basumatari, Shri
Baswant, Shri
Besra, Shri
Bhanja Deo, Shri L. N.
Bhanu Prakash Singh, Shri
Bist, Shri J. B. S.
Brajeshwar Prasad, Shri
Brij Basi Lal, Shri
Chakraverti, Shri P. R.
Chanda, Shrimati Jyotsna
Chattar Singh, Shri
Chavda, Shrimati
Chuni Lal, Shri
Daljit Singh, Shri
Das, Dr. M. M.
Das, Shri N. T.
Das, Shri Sudhansu
Deo Bhanj, Shri P. C.
Deshmukh, Shri B. D.
Dharamalingam, Shri
Dighe, Shri
Dwivedi, Shri M. L.
Firodia, Shri
Gajraj Singh Rao, Shri
Ganapati Ram, Shri
Gandhi, Shri V. B.
Gounder, Shri Muthu
Guha, Shri A. C.
Hansda, Shri Subodh
Hanumanthaiya, Shri
Himatsingka, Shri
Jadhav, Shri Tulshidas
Jamunadevi, Shrimati
Jedhe, Shri
Jena, Shri
Joshi, Shrimati Subhadra
Kadadi, Shri
Kajrolkar, Shri
Kamble, Shri
Kayal, Shri P. N.

Keishing, Shri Rishang
Khadilkar, Shri
Khan, Dr. P. N.
Khan, Shri Osman Ali
Khanna, Shri P. K.
Kindar Lal, Shri
Kishan Veer, Shri
Kotoki, Shri Liladhar
Koujalgi, Shri H. V.
Koya, Shri
Kripa Shankar, Shri
Lalit Sen, Shri
Laskar, Shri N. R.
Lonikar, Shri
Malhotra, Shri Inder J.
Mallick, Shri Ram Chandra
Mandal, Shri J.
Mantri, Shri
Marandi, Shri
Maruthiah, Shri
Mathur, Shri Harish Chandra
Mehrotra, Shri Braj Bihari
Menon, Shri P. G.
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Misra, Shri Mahesh Dutta
Mohsin, Shri
Morarka, Shri
More, Shri K. L.
Muhammed Ismail, Shri
Munzni, Shri David
Murli, Manohar, Shri
Musafir, Shri G. S.
Muthiah, Shri
Nair, Shri N. Sreekantan
Nayak, Shri Mohan
Niranjan Lal, Shri
Panna Lal, Shri
Pant, Shri K. C.
Parashar, Shri
Patel, Shri Rajeshwar
Patil, Shri D. S.
Patil, Shri S. B.
Patnaik, Shri B.C.
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Pratap Singh, Shri
Raghunath Singh, Shri
Rajdeo Singh, Shri
Raju, Dr. D. S.
Raju, Shri D. B.
Ram, Shri T.
Ram Sewak, Shri
Ram Swarup, Shri
Ramaswamy, Shri V. K.
Ramdhani Das, Shri
Rameshwaranand, Shri
Rane, Shri
Rao, Shri Krishnamoorthy
Rao, Shri Muthyal
Reddy, Shri K. C.
Reddy, Shri Narasimha
Sadhu Ram, Shri
Saha, Dr. S. K.
Sarma, Shri A. T.
Shakuntala Devi, Shrimati
Sharma, Shri A. P.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shyamkumari Devi, Shrimati
Siddananjappa, Shri
Siddiah, Shri
Sidheshwar Prasad, Shri
Singh, Shri K. K.
Singh, Shri R. P.
Sinha, Shrimati Ramdulari
Sivappraghassan, Shri Ku.
Sonavane, Shri
Soy, Shri H. C.
Srinivasan, Dr. P.
Subramanyam, Shri T.
Surya Prasad, Shri
Swamy, Shri M. V.
Tan Singh, Shri
Tantia, Shri Rameshwar
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri
Upadhyaya, Shri Shiva Dutt
Vaishya, Shri M. B.
Valvi, Shri
Varma, Shri Ravindra
Veerabasappa, Shri
Veerappa, Shri
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Vijaya Ananda, Maharajkumar
Virbhadra Singh, Shri
Vyas, Shri Radhelal
Wadiwa, Shri
Yadab, Shri N. P.
Yadava, Shri B. P.

Mr. Deputy-Speaker: The result of the decision is: Ayes 17; Noes 150.

The motion was negatived.

Mr. Speaker: The time is not extended. The hon. Minister.

श्री बागड़ी : मुझे समय नहीं मिला है ।

अध्यक्ष महोदय: मैं क्या कर सकता हूं ।

श्री बागड़ी : हमारे इलाके में अकाल पड़ा हुआ है और यहां पैसा बढ़ाने की बात कर रहे हैं ।

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Mr. Speaker, Sir, I have listened with attention and respect to the speeches of the hon. Members on this Bill, for or against, and have benefited to the extent of understanding the reactions of different sections of the House to the question of the emoluments. The Government would leave this matter to the House and would abide by its wishes. I have, therefore, to declare that I have advised my colleagues in the Council of Ministers not to participate in the voting on this Bill.

Sir, I would like to say one thing: the most unkindest cut of all against the Government came from my hon. friend Shri Daji. He hinted as if Government have manoeuvered the whole thing. For the information of my hon. friend, I would like to say that I received a representation—if I may call it so—signed by 300 or more Members of this House belonging to several parties and not only the Congress Party. As the House has seen, even though the mover of this Bill happens to be an important Member of the Congress Party, the Congress Party also is sharply divided on this issue. So is the party of those hon. Members who oppose it.

[Shri Satya Narayan Sinha]

I know it from my own personal knowledge—people may be taking here something on account of the discipline of the parity, here on this side and on the other side also. But some of them have come to me and told me, "What can we do? This is the decision of our party".

So, in a matter like this, Government have decided to leave the matter entirely to the House. No whip has been issued so far as our party is concerned. We have requested the Members of the Council of Ministers not to participate in the voting. Whatever is the decision of the House, as democrats, we have got to accept it.

Mr. Speaker: There is an amendment by Shri Banerjee for circulating it.

The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 10th August, 1964."

The Lok Sabha divided:

16.48 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Division No. 27] **AYES** **[16.51 hrs.**

Bagri, Shri
Banerjee, Shri S. M.
Daji, Shri
Gupta, Shri Priya
Mandal, Shri B. N.
Mukerjee, Shri H. N.
Nair, Shri Vasudevan
Pattnayak, Shri Kishen
Swamy, Shri M. V.
Vimla Devi, Shrimati
Yadav, Shri Ram Sewak

NOES

Akkan ma Devi, Shrimati
Aney, Dr. M. S.
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Barkataki, Shrimati Renuka
Barman Sh. P. C.
Barupal, Shri P. L.
Basappa, Shri
Basumatari, Shri
Baswant, Shri
Besra, Shri
Bhanu Prakash Singh, Shri
Bheel Shri P. H.
Bist, Shri J. B. S.
Brajeshwar Prasad, Shri
Brij Basi Lal, Shri
Brij Raj Singh Kotah, Shri
Chakraverti, Shri P. R.
Chanda, Shrimati Jyotsna
Chattar Singh, Shri
Chavda, Shrimati
Chuni Lal, Shri
Daljit Singh, Shri
Das, Shri N. T.
Das, Shri Sudhansu
Deo Bhanj, Shri P. C.
Dharamalingam, Shri
Dighe, Shri
Dwivedi, Shri M. L.
Firodia, Shri
Gajraj Singh Rao, Shri
Ganapati Ram, Shri
Gandhi, Shri V. B.
Gounder, Shri Muthu
Guha, Shri A. C.
Gupta, Shri Kanshi Ram
Hansda, Shri Subodh
Hanumanthaiya, Shri
Himatsingka, Shri
Ismail, Shri M.
Jadhav, Shri Tulshidas
Jamunadevi, Shrimati
Jedhe, Shri
Jena, Shri
Joshi, Shrimati Subhadra
Jyotishi, Shri J. P.
Kadadi, Shri
Kamble, Shri
Kayal, Shri P. N.
Keishing, Shri Rishang
Khadilkar, Shri
Khan, Dr. P. N.
Khan, Shri Osman Ali
Khanna, Shri P. K.
Kindar Lal, Shri
Kotoki, Shri Liladhar
Koya, Shri
Kripa Shankar, Shri
Lalit Sen, Shri
Laskar, Shri N. R.
Lonikar, Shri
Mahato, Shri Bhajahari
Malhotra, Shri Inder J.
Mallick, Shri
Mandal, Shri J.
Mantri, Shri
Marandi, Shri
Maruthiah, Shri
Mathur, Shri Harish Chandra
Mehrotra, Shri Braj Bihari
Menon, Shri P. G.
Mirza, Shri Bakar Ali
Misra, Shri Mahesh Dutta
Mohsin, Shri
Morakra, Shri
More, Shri K. L.
More, Shri S. S.
Munzni, Shri David
Murli Manohar, Shri
Musafir, Shri G. S.
Muthiah, Shri
Nair, Shri N. Sreekantan
Nayak, Shri Mohan
Niranjan Lal, Shri
Panna Lal, Shri
Pant, Shri K. C.
Paramasivan, Shri
Parashar, Shri
Patel, Shri Chhotubhai
Patel, Shri P. R.
Patel, Shri Rajeshwar
Patil, Shri D.S.
Patil, Shri S. B.
Patnaik, Shri B. C.
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Pratap Singh, Shri
Raghunath Singh, Shri
Rajdeo Singh Shri
Raju, Dr. D. S.
Raju, Shri D. B.

Ram, Shri T.
Ram Sewak, Shri
Ram Swarup, Shri
Ramaswamy, Shri V. K.
Ramdhani Das, Shri
Rameshwaranand, Shri
Rane, Shri
Rao, Shri Muthyal,
Reddy, Shri Narasimha
Sadhu Ram Shri
Saha, Dr. S. K.
Sarma, Shri A. T.
Shakuntala Devi, Shrimati
Shastri, Shri Ramanand
Sheo Narain, Shri
Shyam Kumari Devi
Siddananjappa, Shri
Singh, Shri K. K.
Singh, Shri R. P.
Sinha, Shrimati Ramdulari
Sinhasan Singh, Shri
Sivappraghassan Shri K.
Sonavane, Shri
Soy, Shri H. C.
Srinivasan Dr. P.
Surya Prasad, Shri
Tan Singh, Shri
Tantia, Shri Rameshwar
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri
Upadhyaya, Shri Shiva Dutt
Vaishya, Shri M. B.
Valvi, Shri
Varma, Shri Ravindra
Veerabasappa, Shri
Veerappa, Shri
Verma, Shri Balgovind
Vijaya Ananda, Maharajkumar
Virbhadra Sigh, Shri
Vyas, Shri Radhelal
Wadiwa, Shri
Yadab, Shri N. P.
Yadava, Shri B. P.

Mr. Deputy-Speaker: The result of the division is as follows:

Ayes 11; Noes 145.

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration.

The Lok Sabha divided:

Division No. 28] **AYES** **[15.53 hrs.**

Akkamma Devi, Shrimati
Alva, Shri A. S.
Aney, Dr. M. S.
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Barkataki, Shrimati Renuka
Barman Shri, P. C.
Barupal, Shri P. L.
Basappa, Shri
Basumatari, Shri
Baswant, Shri
Berwa Shri Onker lal
Besra, Shri
Bhanu Prakash Singh, Shri
Bist, Shri J.B.S.
Brajeshwar Prasad, Shri
Brij Basi Lal, Shri
Brij Raj Kotah, Shri
Chakraverti, Shri P. R.
Chanda, Shrimati Jyotana
Chattar Singh, Shri
Chavda, Shrimati Johrahen A.
Chuni Lal Shri
Daljit Singh, Shri
Das, Shri N. T.
Das, Shri Sudhansu
Deo Bhanj, Shri P. C.
Deshmukh, Shri B. D.
Dharamalingam,, Shri
Dighe, Shri
Firodia, Shri
Gajraj Singh Rao, Shri
Ganapati Ram, Shri
Gandhi, Shri V. B.
Gounder, Shri Muthu
Guha, Shri A. C.
Hansda, Shri Subodh
Hanumanthaiya, Shri
Himatsingka, Shri
Ismail, Shri M.
Jadhav, Shri Tulshidas
Jamunadevi, Shrimati
Jedhe, Shri
Jena, Shri
Joshi, Shrimati Subhadra
Kadadi, Shri
Kajrolkar, Shri
Kamble Shri
Kayal, Shri P. N.
Keishing, Shri Rishang
Khadilkar, Shri
Khan, Dr. P. N.
Khan, Shri Osman Ali
Kindar Lal, Shri
Kisan Veer, Shri
Kotoki, Shri Liladhar
Koujalgi Shri, H. V.
Koya, Shri
Kripa Shankar, Shri
Lalit Sen, Shri
Laskar, Shri N. R.
Lonikar, Shri
Malhotra, Shri Inder J.
Mallick, Shri
Mandal, Shri J.
Mantri, Shri
Marandi, Shri
Maruthiah, Shri
Mathur, Shri Harish Chandra
Mehrotra, Shri Braj Bihari
Menon, Shri P. G.
Mirza, Shri Bakar Ali.
Mishra, Shri Bibhuti
Misra, Shri Mahesh Dutta
Mohsin, Shri
Morarka, Shri
More, Shri K. L.
More, Shri S. S.
Munzni, Shri David
Murli Manohar, Shri
Musafir, Shri G. S.
Muthiah, Shri
Nair, Shri N. Sreekantan
Nayak, Shri Mohan
Niranjan Lal Shri
Panna Lal, Shri
Pant, Shri K. C.
Paramasivan, Shri
Parashar, Shri
Patel, Shri P. R.
Patel, Shri Rajeshwar
Patil, Shri D. S.
Patil, Shri S. B.
Patnaik, Shri B. C.
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Pratap Singh, Shri
Raghunath Singh, Shri
Rejdeo Singh, Shri
Raju, Shri D. B.
Ram, Shri T.
Ram Sewak, Shri
Ram Swarup, Shri
Ramaswamy, Shri V. K.
Ramdhani Das, Shri

Rane, Shri
Rao, Shri Muthyal
Reddy, Shri K. C.
Sadhu Ram, Shri
Saha, Dr. S. K.
Shakuntala Devi, Shrimati
Sharma Shri A. P.
Sheo Narain, Shri
Shyam Kumari Devi, Shrimati
Siddananjappa, Shri
PShshar rasad, Shri
Singh, Shri K. K.
Singh, Shri R. P.
Sinha Shrimati Ramdulari
Sonavane, Shri
Srinivasan, Dr, P.
Subramanayam, Shri T.
Surya Prasad, Shri
Tantia, Shri Rameshwar
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri
Upadhyaya, Shri Shiva Dutt
Vaishya, Shri M. B.
Valvi, Shri
Varma, Shri Ravindra
Veerabasappa, Shri
Veerappa, Shri
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Vijaya Ananda, Maharajkumar
Virbhadra Singh, Shri
Vyas, Shri Radhelal
Wadiwa, Shri
Yadab, Shri N. P.
Yadava, Shri B.

NOES

Bagri, Shri
Banerjee, Shri S. M.
Chaturvedi, Shri S. N.
Daji, Shri
Gupta, Shri Priya
Jyotishi, Shri J. P.
Misra, Dr. U.
Mukerjee, Shri H. N.
Nair, Shri Vasudevan
Pattnayak, Shri Kishen
Sarma, Shri A.T.
Siddiah, Shri
Singh, Shri Y. D.
Sivappraghassan, Shri Ku.
Swamy, Shri M.V.
Vidyalankar Shri A. V. N.
Vimla Devi, Shrimati
Yadav, Shri Ram Sewak

Mr. Deputy-Speaker: The result of the division is:

Ayes 141; Noes 18.

The motion was adopted.

Clause 2—(*Amendment of section 3*).

Mr. Deputy-Speaker: We shall now take the Bill clause by clause. There are some amendments to clause 2.

Shri Sonavane: Sir, I move:

"That the House sit up to 6.00 p.m. today".

Mr. Deputy-Speaker: Order, order. The motion for consideration has been adopted. All the amendments will be guillotined at 5:00 P.M. The business has to be finished at 5 P.M.

Shri S. M. Banerjee: What is the urgency about it?

Mr. Deputy-Speaker: The House has not given more time to this Bill. Is Shri Rameshwaranand moving his amendment?

श्री रामेश्वरानन्द : मैं प्रस्ताव करता हूं :—

पृष्ठ १, पंक्ति ७ और ८,—

"पांच सौ रुपये" के स्थान पर "दो सौ रुपये" रख दिया जाय। (५)

Mr. Deputy-Speaker: Is he acepting it?

Shri Raghunath Singh: No, Sir.

Mr. Deputy-Speaker: All right. I will put it to the vote.

The amendment was put and negatived.

Mr. Deputy-Speaker: The question is:

"That clause 2 stand part of the Bill".

The Lok Sabha divided.

Division No. 29] **AYES** [16.57 hrs.

Akkamma Devi, Shrimati
Alva, Shri A. S.
Aney, Dr. M.S.
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Barkataki, Shrimati Renuka
Barman, Shri P. C.
Barupal, Shri P. L.
Basappa, Shri
Basumatari, Shri
Baswant, Shri
Besra, Shri
Bhanja Deo, Shri L. N.
Bhanu Parkash Singh, Shri
Bist, Shri J.B.S.
Brajeshwar Prasad, Shri
Brij Basi Lal, Shri
Brij Raj Singh Kotah, Shri
Chakraverti, Shri P. R.
Chanda, Shrimati Jyotsna
Chavda, Shrimati Johraben A.
Chuni Lal, Shri
Daljit Singh, Shri
Das, Shri N. T.
Das, Shri Sudhansu
Deo Bhanj, Shri P. C.
Deshmukh, Shri B. D.
Dharamalingam, Shri
Dighe, Shri
Dwivedi, Shri M. L.

Firodia, Shri
Gajraj Singh Rao, Shri
Ganapati Ram, Shri
Gandhi, Shri V. B.
Gounder, Shri Muthu
Guha, Shri A. C.
Hansda, Shri Subodh
Hanumanthaiya, Shri
Himatsingka, Shri
Ismail, Shri M.
Jadhav, Shri Tulshidas
Jamunadevi, Shrimati
Jedhe, Shri
Jena, Shri
Joshi, Shrimati Subhadra
Kadadi, Shri
Kajrolkar, Shri
Kamble, Shri
Kayal, Shri P. N.
Keishing Shri Rishang
Khan, Dr. P. N.
Khan, Shri Osman Ali
Khanna, Shri P.K.
Kindar Lal, Shri
Kisan, Veer, Shri
Kotoki, Shri Liladhar
Koujalgi, Shri H. V.
Kripa Shankar, Shri
Lalit S*n, Shri
Laskar, Shri N. R.
Lonikar, Shri
Malhotra, Shri Inder J.
Mallick, Shri
Mandal, Shri J.
Mantri, Shri
Marandi, Shri
Maruthiah, Shri
Mathur, Shri Harish Chandra
Mehrotra, Shri Braj Bihari
Menon, Shri P. G.
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Misra, Shri Mahesh Dutta
Mohsin, Shri
Morarka, Shri
More, Shri K. L.
Munzni, Shri David
Murli Manohar, Shri
Musafir, Shri G. S.
Muthiah, Shri
Nair, Shri N. Sreekantan
Nayak, Shri Mohan
Niranjan Lal, Shri
Panna Lal, Shri
Pant, Shri K. C.
Paramasivan, Shri
Parashar, Shri
Patel, Shri P. R.
Patel, Shri Rajeshwar
Patil, Shri D. S.
Patil, Shri S. B.
Patnaik, Shri B. C.
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Pratap Singh, Shri
Raghunath Singh, Shri
Rajdeo Singh, Shri
Raju, Shri D. B.
Ram, Shri T.
Ram Sewak, Shri
Ram Swarup, Shri
Ramabadran, Shri
Ramaswamy, Shri V. K.
Ramdhani Das, Shri
Rane, Shri
Rao, Shri Muthyal
Sadhu Ram, Shri
Saha, Dr. S. K.
Sarma, Shri A. T.
Shakuntala Devi, Shrimati
Shastri, Shri Ramanand
Sheo Narain, Shri
Shyamkumari Devi, Shrimati
Siddananjappa, Shri
Sidheshwar, Prasad Shri
Singh, Shri K. K.
Singh, Shri R. P.
Sinha, Shrimati Ramdulari
Sinhasan Singh, Shri
Sivappraghassan, Shri Ku.
Sonavane, Shri
Srinivasan, Dr. P.
Subramanyam, Shri T.
Surya Prasad, Shri
Tantia, Shri Rameshwar
Tiwary, Shri K. N.
Tula Ram, Shri
Upadhyaya, Shri Shiva Dutt
Vaishya, Shri M. B.
Valvi, Shri
Varma, Shri Ravindra
Veerabasappa, Shri
Veerappa, Shri
Verma, Shri Balgovind
Vijaya Ananda, Maharajkumar
Vyas, Shri Radhelal
Wadiwa, Shri
Yadab, Shri N. P.
Yadava, Shri B. P.

NOES

Bagri, Shri
Banerjee, Shri S. M.
Daji, Shri
Gupta, Shri Priya
Jyotishi, Shri J.P.
Mandal, Shri P. N.
Nair, Shri Vasudevan
Pattnayak, Shri Kishen
Rameshwaranand, Shri
Singh, Shri Y. D.
Swamy, Shri M. V.
Vimla Devi, Shrimati
Yadav, Shri Ram Sewak

Mr. Deputy-Speaker: The result of the division is:

Ayes 139; Noes 13.

The motion was adopted.

Clause 2 was added to the Bill.

New Clause 2A

Shri S. S. More: I beg to move:

Page 1,—

after line 10, *insert*—

"2A. Any Member, who communicates in writing to the Speaker his unwillingness to accept the increased salary and allowances, shall be entitled to the salary and allowances at the old rates as if the original section of the principal Act has not been amended by the said Act, 1964." (10).

Shri Raghunath Singh: I accept this amendment.

Mr. Deputy-Speaker: Those in favour of this amendment may say 'Ayes'.

Several Hon. Members: Ayes.

Mr. Deputy-Speaker: Those against it may say 'Noes'.

Some Hon. Members: Noes.

Mr. Deputy-Speaker: The amendment is in favour of the view of Shri Ram Sewak Yadav, for it says that those members who communicate in writing to the Speaker of their unwilingness to accept the increased rates will continue to get the old rates. Yes, he is opposing it.

Shri Raghunath Singh: I am accepting it.

Mr. Deputy-Speaker: I will put it to the vote. The question is:

"Page 1,—

after line 10, *insert*—

"2A. Any Member, who communicates in writing to the Speaker his unwillingness to accept the increased salary and allowances, shall be entitled to the salary and allowances at the old rates as if the original section of the principal Act has not been amended by the said Act, 1964." (10).

Shri S. M. Banerjee: Sir, I rise on a point of order. Please give us some time. Let the lobbies be cleared. You simply ask us to vote for 'Ayes' or 'Noes' . . . (*Interruption*).

Shri Daji: Let them go ahead with the Bill.

Shri Surendranath Dwivedy: This is not in good spirit.

The Lok Sabha divided:

Division No. 30] **[17 hrs.**

AYES

Akkamma Devi, Shrimati
Alva, Shri A. S.
Aney, Dr. M. S.
Azad, Shri Bhagwat Jha
Barman, Shri P. C.
Barupal, Shri P. L.
Basumatari, Shri
Baswant, Shri
Berwa, Shri Onkar Lal
Besra, Shri
Bhanja Deo, Shri N.
Bhanu Prakash Singh, Shri
Bist, Shri J. B. S.
Brajeshwar Prasad, Shri
Brij Bansi Lal, Shri
Brij Raj Singh Kotah, Shri
Chakraverti, Shri P. R.
Chatter Singh, Shri
Chaturvedi, Shri S. N.
Chuni Lal, Shri
Daljit Singh, Shri
Das, Shri N. T.
Das, Shri Sudhansu
Deo Bhanj, Shri P. C.
Deshmukh, Shri B. D.
Dharmalingam, Shri
Dighe, Shri
Dwivedi, Shri M. L.
Firodia, Shri
Ganapati Ram, Shri
Gandhi Shri V. B.
Gounder, Shri Muthu
Guha, Shri A. C.
Hansda, Shri Subodh
Hanumanthaiya, Shri
Himatsingka, Shri
edhe, Shri
Jena, Shri
Joshi, Shrimati Subhadra
Kadadi, Shri
Kajrolkar, Shri
Kamble, Shri
Kayal, Shri P. N.
Keishing, Shri Rishang
Khadilkar, Shri
Khan, Dr. P. N.
Khan, Shri Osman Ali
Kindar Lal, Shri
Kisan Veer, Shri
Kotoki, Shri Liladhar
Lalit Sen, Shri
Laskar, Shri N.R.
Malhotra, Shri Inder J.
Mallick, Shri Rama Chandra
Mandal, Shri J.
Mantri, Shri
Marandi, Shri
Maruthial, Shri
Mathur, Shri Harish Chandra
Mehotra, Shri Braj Bihari
Menon, Shri P. G.
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Misra, Shri Mahesh Dutta
Mohsin, Shri
Morarka, Shri
More, Shri K. L.
Munzni, Shri David
Murli Manohar, Shri
Musafir, Shri G. S.
Muthiah, Shri
Nayak, Shri Mohan
Niranjan Lal, Shri
Panna Lal, Shri
Pant, Shri K. C.
Paramasivan, Shri
Parashar, Shri
Patel, Shri P. R.
Patel, Shri Rajeshwar
Patil, Shri S. B.
Patnaik, Shri B. C.
Prabhakar, Shri Naval
Pratap Singh, Shri
Rajdeo Singh, Shri
Raju, Shri D.B.
Ram, Shri T.
Ram Sewak, Shri
Ram Swarup, Shri
Ramabadran, Shri
Ramaswamy, Shri V. K.
Ramdhani Das, Shri
Rane, Shri
Rao, Shri Muthyal
Saha, Dr. S. K.
Sarma, Shri A. T.
Shakuntala Devi, Shrimati
Sharma, Shri A. P.
Sheo Narain, Shri
Shyam Kumari Devi, Shrimati
Singh, Shri R. P.
Sinha, Shrimati Ramdulari
Sinhasan Singh, Shri
Shivappraghassan, Shri Ku.
Sonavane, Shri
Srinivasan, Dr. P.
Subramanyam, Shri T.
Surya Prasad, Shri
Tantia, Shri Rameshwar
Tiwary, Shri K.N.
Tula Ram, Shri

15

Uikay, Shri
Upadhyaya, Shri Shiva Dutt
Valvi, Shri
Varma, Shri Ravindra
Veerabasappa, Shri
Veerappa, Shri
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Vijaya Ananda Maharajkumar
Vyas, Shri Radhelal
Wadiwa, Shri
Yadab, Shri N. P.
Yadava, Shri B. P.

[illegible] **NOES**

Daji, Shri
Gupta, Shri Kashi Ram
Jyotishi, Shri J. P.
Nair, Shri Vasudevan
Raghunath Singh, Shri
Rameshwaranand, Shri
Vimla Devi, Shrimati

Mr. Deputy-Speaker: The result of the division is:

Ayes .. 123; Noes .. 7.

The motion was adopted.

Clause 2A was added to the Bill.

Clause 3—(*Amendment of section* 5).

Shri Raghunath Singh: Sir, I accept Dr. Mahadeva Prasad's amendment to clause 3.

Shri Surendranath Dwivedy: But has it been moved?

Shri S. M. Banerjee: These amendments have not been circulated at all.

Shri Surendranath Dwivedy: How can an amendment be accepted without being moved?

Shri Sheo Narain (Bansi): Sir, I beg to move:

Page 1, line 14,—

for "750 kilometres" *substitute*—

"700 kilometres" (7).

Shri Daji: What is the amendment?

Mr. Deputy-Speaker: It has been circulated.

श्री बागड़ी : तरमीम क्या है ।

17·00 hrs.

Shri Daji: The time is over.

Shri S. M. Banerjee: We can have the voting next time.

Mr. Deputy-Speaker: Now I have to put all the clauses together and guillotine them at 5 o'clock.

Shri S. M. Banerjee: 5 o'clock is over.

Mr. Deputy-Speaker: I am reading from the Rules. It says:—

"At the appointed hour . . ." (*Interruption*).

Shri S. M. Banerjee: 5 o'clock is over.

Mr. Deputy-Speaker: I am now putting it to the House.

Shri Daji: Owing to this highly undemocratic manner of . . .

(*Interruption* . . . forcing the absolute majority . . . .

(*Interruption*) we cannot be a party to it. . . . . (*Interruptions*).

Shri Daji and Shrimati Vimla Devi then left the House.

Mr. Deputy-Speaker: Order, order. You are obstructing the House.

Shri S. M. Banerjee: I am only requesting you that 5 o'clock is over.

Mr. Deputy-Speaker: It is just 5 o'clock now and I am putting it to the House.

Shri S. M. Banerjee: It is beyond 5 now.

Mr. Deputy-Speaker: Order, order. The question is:

Page 1, line 14,—

for "750 kilometres" *substitute*—

"700 kilometers" (7).

The motion was adopted.

श्री बागड़ी : पांच बजे के बाद काम नहीं हो सकता ।

उपाध्यक्ष महोदय : आर्डर, आर्डर ।

श्री बागड़ी : पांच बज गया है । मेरा व्यवस्था का प्रश्न है ।

Mr. Deputy-Speaker: Order, order. There cannot be any point of order at this stage. There is one more amendment (No. 11) by Shri Rane. Does he move it?

Shri Rane: Sir, I beg to move:

Page 1,—

for clause 3, *substitute*—

3.—*Amendment of section* 5.—In section 5 of the principal Act, after the existing proviso, the following further proviso shall be inserted, namely:—

"Provided further that nothing in the first proviso shall apply to a member whose usual place of residence is more than seven hundred and fifty kilometres by rail or road from the place where the session of the House of Parliament or the sitting of the Committee is being held, if the member visits his usual place of residence performing the journey by air not more than twice during a session or sitting lasting more than a seventy-five days, or not more than once, in any other case.".' (11).

Shri Raghunath Singh: I accept the amendment; but instead of 750 it should be 700.

श्री रामसेवक यादव : श्रीमन्, व्यवस्था का प्रश्न उठाया जाता है उसको तो सुन लिया जाय ।

श्री बागड़ी : मेरा व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : कोई व्यवस्था का प्रश्न नहीं है ।

श्री रामसेवक यादव : व्यवस्था का प्रश्न है । मेरा निवेदन है कि उसे सुन लें ।

उपाध्यक्ष महोदय : क्या व्यवस्था का प्रश्न है ?

श्री बागड़ी । पांच से ज्यादा समय हो गया है । इस के बाद हम सदन में बैठने के लिये तैयार नही हैं । इस लिये इसको इल्तबा किया जाय ।

उपाध्यक्ष महोदय : यह कोई व्यवस्था का प्रश्न नहीं है ।

Are you accepting the amendment?

Shri Raghunath Singh: Yes, with the exception that instead of 750 it should be 700.

Mr. Deputy-Speaker: I shall now put amendment No. 11—by Shri Rane, as modified by Shri Raghunath Singh just now, to the vote of the House.

The question is:—

Page 1,—

for clause 3, *substitute*—

'3.—*Amendment of section* 5.—In section 5 of the principal Act, after the existing proviso, the following further proviso shall be inserted, namely:—

"Provided further that nothing in the first proviso shall apply to a member whose usual place of residence is more than seven hundred kilometres by rail or road from the place where the session of the House of Parliament or the sitting of the Committee is being held, if the member visits his usual place of residence performing the journey by air not more than twice during a session or sitting lasting more than seventy-five days, or not more than once, in any other case.".' (11).

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That clause 3, as amended, stand part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 1— (*Short title*).

..**Shri P. L. Barupal** (Ganganagar): *rose*—

Shri Basappa: I move my amendment No. 8.

Shri Raghunath Singh: I accept it.

Shri Surendranath Dwivedy: The amendment may be read out.

Mr. Deputy-Speaker: All right. The question is:

"Page 1,—

after line 4, *insert*—

"(2) It shall come into force immediately". (8).

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill

Mr. Deputy-Speaker: The question is:

"That the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

The Enacting Formula and the Title were added to the Bill.

Shri Raghunath Singh: I beg to move that the Bill, as amended, be passed.

Shri S. M. Banerjee: It is more than 5 O'clock . . . (*Interruptions*).

Mr. Deputy-Speaker: It is the continuation of the proceedings.

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The Lok Sabha divided:

Division No. 31] **AYES** **[17.07 hrs.**

Akkamma Devi, Shrimati
Alva, Shri A. S.
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Barkataki, Shrimati Renuka
Barman, Shri P. C.
Barupal, Shri P. L.
Basappa, Shri
Basumatari, Shri
Baswant, Shri
Berwa, Shri Onkarlal
Besra, Shri
Bhanja Deo, Shri L. N.
Bhanu Prakash Singh, Shri
Bist, Shri J. B. S.
Brajeshwar Prasad, Shri
Brij Basi Lal, Shri
Brij Raj Singh Kotah, Shri
Chakraverti, Shri P. R.
Chanda, Shrimati Jyotsna
Chattar Singh, Shri
Chavda, Shrimati Johraben A.
Daljit Singh, Shri
Das, Shri N.T.
Das, Shri Sudhansu
Deo Bhanj, Shri P. C.
Deshmukh, Shri B. D.
Dharamalingam, Shri
Dighe, Shri
Dwivedi, Shri M. L.
Firodia, Shri
Gajraj Singh Rao, Shri
Ganapati Ram, Shri
Guha, Shri A. C.
Hansda, Shri Subodh
Hanumanthaiya, Shri
Himatsingka, Shri
Ismail, Shri M.
Jadhav, Shri Tulshidas
Jamunadevi, Shrimati
Jedhe, Shri
Jena, Shri
Joshi, Shrimati Subhadra
Kadadi, Shri
Kajrolkar, Shri
Kamble, Shri
Kayal, Shri P. N.
Keishing, Shri Rishang
Khadilkar, Shri
Khan, Dr. P. N.
Khan, Shri Osman Ali
Khanna, Shri P. K.
Kindar Lal, Shri
Kisan Veer, Shri
Kotoki, Shri Liladhar
Koujalgi, Shri H. V.
Lalit Sen, Shri
Laskar, Shri N. R.
Lonikar, Shri
Malhotra, Shri Inder J.
Mallick, Shri
Mandal, Shri J.
Mantri, Shri
Marandi, Shri
Maruthiah, Shri
Mathur, Shri Harish Chandra
Mehrotra, Shri Braj Bihari
Mehta, Shri Jasvant
Menon, Shri P. G.
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Misra, Shri Mahesh Dutta
Mlohsin, Shri
Morarka, Shri
More, Shri K. L.
More Shri S. S.
Munzni, Shri David
Murli Manohar, Shri
Musafir, Shri G. S.
Muthiah, Shri
Nair, Shri N. Sreekantan
Nayak, Shri Mohan
Niranjan Lal, Shri
Panna Lal, Shri
Pant, Shri K. C.
Paramasivan, Shri
Patel, Shri P. R.

Patel, Shri Rajeshwar
Patil, Shri D. S.
Patil, Shri S. B.
Patnaik, Shri B.C.
Pillai, Shri Nataraja
Prabhakar Shri Naval Pratap Singh, Shri
Raghunath, Singh, Shri
Rajdeo Singh, Shri
Raju, Shei D. B.
Ram, Shri T.
Ram Sewak, Shri
Ram Swarup, Shri
Ramabadran, Shri
Ramaswamy, Shri V. K.
Ramdhani Das, Shri
Rane, Shri
Rao, Shri Muthyal
Sadhu Ram, Shri
Saha, Dr. S. K.
Sarma, Shri A. T.
Shakuntala Devi, Shrimati
Sharma, Shri A. P.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shyamkumari Devi,
Siddananjappa, Shri
Sidheshwar Prasad, Shri
Singh, Shri K. K.
Singh, Shri R. P.
Sinha, Shrimati Ramdulari
Sinhasan Singh, Shri
Sivappraghassan, Shri Ku.
Sonavene, Shri
Soy, Shri H .C.
Srinivasan, Dr. P.
Subramanyam, Shri T.
Surya Prasad, Shri
Tiwary, Shri K. N.
Uikey, Shri
Vaishya, Shri M. B.
Valvi ,Shri
Varma, Shri Ravindra
Veerabasappa , Shri
Veerappa, Shri
Verma, Shri Balgovind
Vijaya Ananda, Maharajkumar
Virbhadra Singh, Shri
Vyas, Shri Radhelal
Wadiwa, Shri
Yadab, Shri N. P.
Yadava, Shri B. P.

NOES

Bagri, Shri
Banerjee, Shri S. M.
Chaturvedi, Shri S.N.
Gupta, Shri Priya
Jyotishi, Shri J. P.
Mandal, Shri B. N.
Misra, Dr. U.
Mukerjee, Shri H. N.
Nair, Shri Vasudevan
Pattnayak, Shri Kishen
Singh, Shri Y. D.
Vidyalankar, Shri A. N.
Yadav, Shri Ram Sewak

श्री रामेश्वरानन्द : उपाध्यक्ष महोदय, मेर नहीं आया है। (*Interruptions*).

Mr. Deputy Speaker: The result of the Division is:

Ayes	140.
Noes	13.

The motion was adopted.

17.08 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Saturday, April 25, 1964/Vaisakha 5, 1886 (Saka).